

**Shri Bade:** There must be some time-limit. This has been there for the last two years.

**अध्यक्ष महोदय :** जब कर लगाया जायेगा, तब यह देखा जायेगा।

**श्री शिव नारायण :** जब यह सवाल एक्सेप्ट हुआ था, तब सरकार को मोटे तौर पर कम से कम इतना तो बताना चाहिये था कि इतना रकम उन्होंने बैंक से लिया, दूसरी कम्पनी का स्टॉक दिखाया या नहीं ?

**अध्यक्ष महोदय :** सवाल यह नहीं है कि कर्जा लिया या नहीं है, सवाल यह है कि दूसरी कम्पनी का स्टॉक दिखाया या नहीं।

**श्री शिव नारायण :** मैं यह जानना चाहता हूँ कि यह जो आग लगने की बात हुई, जो गड़बड़ हुई, उसके सिलसिले में सरकार ने उनके किसी आदमी को एरेस्ट किया या नहीं, उनकी किताबें, बही वगैरह जब्त किये या नहीं ?

**अध्यक्ष महोदय :** आग लगने में एरेस्ट की बात कैसे आ गई है।

**श्री हुकम चन्द कछवाय :** सी० पी० मेहता कम्पनी द्वारा जो सर्वे किया गया था।

**अध्यक्ष महोदय :** इसकी इजाजत नहीं दे रहा हूँ।

**Lokur Committee's Report on Scheduled Castes and Scheduled Tribes**

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- \*602. **Shri S. M. Banerjee:**  
**Shri Bibhuti Mishra:**  
**Shri K. N. Tiwary:**  
**Shri H. C. Linga Reddy:**  
**Shri P. R. Chakraverti:**  
**Shrimati Savitri Nigam:**  
**Shri Vishwa Nath Pandey:**  
**Shri Mohammed Koya:**  
**Shri Dighe:**  
**Shri D. S. Patil:**

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the recommendations of the Lokur Committee have been accepted by Government;

(b) if so, their effect on the Scheduled Castes and Scheduled Tribes; and

(c) whether the non-official organisations connected with the Scheduled Castes and Scheduled Tribes have accepted this Report?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):** (a) and (b). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

(c) The question does not arise as the report of the Lokur Committee was not sent to any non-official organisation for acceptance.

**Shri S. M. Banerjee:** I would like to know whether it is a fact that the copies of this Lokur Committee Report were circulated among the Members of this House belonging to the scheduled castes and scheduled tribes and, if so, whether any meeting was held with them and what was the reaction of those Members?

**Shrimati Chandrasekhar:** The copies of the Report were given to the Members of this House belonging to these communities and there were two meetings, on the 9th and 10th December, 1964. At those two meetings, the Members felt that they wanted further looking-into of the Report and they wanted time to study the report. Then, later on, we had meetings with the Members belonging to the scheduled castes and scheduled tribes of this House and the other House in the months of February and March and there, of course, we had almost unanimous views expressed by them as of the Government.

**Shri S. M. Banerjee:** What were the views expressed?

**Shrimati Chandrasekhar:** When I said there were unanimous views, I meant there was not much of a difference of opinion.

**An hon. Member:** About the Report?

**Shrimati Chandrasekhar:** Not about the Report; it is about the revision of the lists.

**Shri S. M. Banerjee:** Since the elections are fast approaching and the persons belonging to scheduled castes and scheduled tribes are to fight elections and they are also the voters, I would like to know whether the Government will not de-schedule any scheduled caste or tribe before this Report is finalised and they will be allowed to take part in the elections as usual.

**Shrimati Chandrasekhar:** About their being voters is not going to affect them. There is no such descheduling going to be taken up now.

• About the general question of revision, as I have said, it is still under consideration.

**Shri Bibhutj Mishra:** This report was published long ago and all the members have read this report. There are certain scheduled castes to be upgraded, but on account of interpolitics and all sorts of pulling, the Government have put down this report in cold storage. If this is a fact, may I know what is the Government's mind at present?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** Firstly, the report is not in cold storage. Secondly, there are no pressures to which we are succumbing. Thirdly, we have got to make a detailed study of the various castes. Some are very small and some are scattered in various parts of the country and this is a work which has to be done thoroughly and to the satisfaction of all concerned. Therefore, I would say that we are giving almost an urgent and a very devoted consideration.

**Mr. Speaker:** Mr. K. N. Tiwary.

**Shri M. E. Krishna:** I have been standing. You have not called me. Sir.

**Mr. Speaker:** What should I do? Should I have all those who have sponsored the question?

श्री क० ना० तिवारी : श्री डिप्टी मिनिस्टर साहब ने जवाब देते हुए कहा कि किसी संस्था को जो सम्बन्ध रखती है शैड्यूलड ट्राइव्स और शैड्यूलड कास्टस से उनको नहीं भेजी गई है तो इसका क्या कारण है और क्या यह बात सही है कि ऐसी संस्था जो उससे सम्बन्ध रखती है उनका रिप्रेजेंटेशन प्राया है जो कि इस रिपोर्ट से डिस्प्रो करता है ?

**Shrimati Chandrasekhar:** I have answered this question quite a number of times. I have said that this is not a report which we are going to take as a bible. This is one of the reports on which we are basing our final decision as we have many other documents also on which we depend or which we resort to for our final decision. This is one such report.

**Shri H. C. Linga Reddy:** May I know whether on account of implementation of the recommendations of this Committee, the number of seats reserved for scheduled castes will be reduced and if so, to what extent?

**Shrimati Chandrasekhar:** The question of implementation does not come in at all because this is one of the reports which are guiding us.

**Shri P. R. Chakraverti:** Will the Government tell us the points highlighted by this Lokur Committee and the complications resulting therefrom which stand in the way of the Government coming to a decision for such a long time?

**Shrimati Chandrasekhar:** As the hon. Minister has already stated, it is a very delicate subject and if we schedule or deschedule in a hurry, there may be disadvantages accruing to certain communities. So we are taking time to come to a decision.

**Shrimati Savitri Nigam:** May I know whether the hon. Minister is aware that because of this delay, many tribal classes and many people who should be included in the schedule are suffering for no fault of theirs. The blocks which were sanctioned on the basis of this report have been withdrawn because they could not be included in the schedule. If it is so at least descheduling may be delayed but rescheduling should be done immediately. Will the hon. Minister look into it and do it?

**Shrimati Chandrasekhar:** No such blocks were allotted on the basis of this report. I do agree with the member that there is suffering to the genuine scheduled caste and scheduled tribe members who have not been hitherto included in the list and for which we are taking steps to expedite.

**Shrimati Savitri Nigam:** I wanted to know whether it will be done exclusively or not.

**Mr. Speaker:** Mr. Vishwa Nath Pandey.

**Shri Kapur Singh:** As a non-scheduled caste member, I seek your protection. Will the hon. Minister tell us whether the Lokur Committee does say anything about any enscheduling and whether those that have been kept out can also be included?

**Shrimati Savitri Nigam:** For example.....

**Mr. Speaker:** No examples need be given. The hon. Member wants to know whether any attempt is being made to reschedule.

**Shri Asoka Mehta:** We have to bring forward a comprehensive legislation before Parliament, and in that comprehensive legislation we have got to bring in both the rescheduling and the descheduling. We cannot do it in parts.

श्री विठ्ठलनाथ पांडेय : श्रीमन्, लोकुर समिति की अनुसूचित जातियों तथा अनुसूचित आदिम जातियों संबंधी जो सिफारिशें

सरकार के सामने हैं क्या सरकार उनके ऊपर अंतिम निर्णय लेने के पहले प्रान्तीय सरकारों से इस पर कोई राय लेगी कि उनकी उस बारे में क्या प्रतिक्रिया है ?

**Mr. Speaker:** Would the State Governments also be consulted before a decision is taken?

**Some hon. Members:** They have been consulted.

**Shrimati Savitri Nigam:** That has been done.

श्री विश्वास प्रसाद : यह लोकुर कमेटी कि रिपोर्ट जो कि तीन, चार महीने हुए गवर्नमेंट आफ इंडिया को सबमिट हो गयी और मेम्बरों से डिस्कशन हुए आज करीब 5-7 महीने हो गये, मैं जानना चाहता हूँ कि यह जो रिवाइज्ड लिस्ट है वह कब तक छपकर हम लोगों को मिल सकेगी ?

**Shri Asoka Mehta:** As has been pointed out over and over again, we had to consult the State Governments. Then we found that there were certain tribes or castes in regard to which there was a sharp difference of opinion. In a particular case, for instance, there was a sharp difference of opinion among Members of Parliament themselves from that State; then, there was a sharp difference of opinion among the Members of the Legislative Assembly of that State; then, there was a sharp difference of opinion between the State Government and the Member of Parliament....

**Shri S. M. Banerjee:** Is there any sharp difference of opinion in the Cabinet?

**Shri Asoka Mehta:** My hon. friend may join the Cabinet and then he will know.

When such cases come up, we have tried to ascertain in as objective a manner as possible the real facts so that no injustice is done to anybody. This is taking some time. As has been pointed out already, our work is almost finalised and when the Members

meet again they will have before them the legislation.

**Shrimati Savitri Nigam:** In those cases where there is unanimity it should be done.

**Shrimati M. R. Krishna:** May I know whether the Lokur Committee which has recommended the descheduling of certain communities has followed any definite criterion and whether any yard-stick has been given to them to find out whether any community as a whole has been benefitted in the matter of education and economic standards?

**Shrimati Chandrasekhar:** This committee consisted of three members. They toured all parts of the country and they met various organisations and leading members belonging to those communities, and they have taken certain opinion from them and then they have drawn their conclusion. We are not in any way bound to follow their opinions.

**Shri Subodh Hansda:** Is it a fact that according to the Lokur Committee's report, the population of the Scheduled Castes and Scheduled Tribes will increase in proportion and this increase in population will affect the number of constituencies, and may I know whether it is because of this that the implementation of this report has been delayed and Government are taking so much of time? May I know how far this is a fact?

**Shrimati Chandrasekhar:** The conclusion of the hon. Member is not correct.

**श्री हुकम चन्द कछवाय :** माननीय मंत्री जी ने बतलाया कि इस पर हमने कुछ संसद सदस्यों की राय ली थी परन्तु वह आपस में सहमत नहीं थे . . . . .

**एक माननीय सदस्य :** सहमत थे ।

**श्री हुकम चन्द कछवाय :** उनमें मतभेद था । मंत्री जी ने यह भी कहा कि इसकी राज्य सरकारों से जानकारी लेनी है तो यह

जानकारी लेने में कितना समय लगेगा और यह जो आपस में मतभेद है उसको निपटाने के लिए आपने क्या कोई विशेष कदम उठाये हैं और क्या सरकार का रिपोर्ट के उस हिस्से की ओर ध्यान गया है जिसमें बतलाया गया है कि जिले के अन्दर जिन जातियों को शीड्यूल्ड कास्टस का माना गया है जैसे कुछ चांस दिया गया है चुनाव में खड़े होने का उसी के पास के जिले में उसे मौका नहीं दिया गया तो यह जो मतभेद है एक जिले से दूसरे जिले में इसे दूर करने और एकसा करने के लिए सरकार ने क्या कदम उठाया है ?

**Shrimati Chandrasekhar:** The question raised by the hon. Member pertains to the area restriction. That point also will be taken into consideration when we take up the comprehensive legislation. When the Members of Parliament met, there was not much of difference of opinion and they agreed on almost all the points, but even after that, as the hon. Minister has pointed out, there were certain differences of opinion, and if the State Governments agreed, the Members of Parliament disagreed, and if the Members of Parliament agreed, the State Governments disagreed. So, there were certain points which we had to get clarified. So, we have been writing to the State Governments and also the Union Territory administrations for clarification. Besides, we have also sought the assistance of independent bodies like the universities and research institutes for getting the clarifications.

**श्री हुकम चन्द कछवाय :** मैंने पूछा था कि राज्य सरकारों से कब तक पूरी जानकारी ले लेंगे । सरकार ने कहा है कि राज्य सरकारों से जानकारी ले रहे हैं । तो वह चुनाव से पहले ले लेंगे या बाद में । कितना समय लगेगा इसका कोई उत्तर तो मिलना चाहिये ।

**अध्यक्ष महोदय :** अब आप बैठ जाइये । हर दफे आपके सवाल का हुकूमतल जवाब नहीं आता । आप हर बार एक दूसरा सवाल भी कर देते हैं ।

श्री शिव नारायण : मैं जानना चाहता हूँ कि जो लोकुर कमेटी आपने अप्वाइंट की थी उसमें आपने कोई हरिजन नियुक्त किया था या नहीं। दूसरे जो लोकुर कमेटी नियुक्त की गई थी उसमें उन्होंने कितने पार्लियामेंट के मेम्बरों या असेम्बली के मेम्बरों को इंटरव्यू किया था और उनसे जांच की थी। क्या यह सही है कि जो मेम्बर आपसे मिले 24 दिसम्बर को और फिर फरवरी में, उनकी प्रोपिनियन लोकुर कमेटी रिपोर्ट के विरुद्ध थी।

**Shrimati Chandrasekhar:** Of course, the Lokur Committee did not have any member belonging to the Scheduled Castes or Scheduled Tribes. But the members when they visited the various parts of the country had met members belonging to these communities, and the details of those whom they met and the organisations with which they had discussions have all been given in the report which is already in the hands of hon. Members.

**Mr. Speaker:** Next question.

**Dr. M. M. Das:** This is an important matter. So, I may be permitted to ask one question.

**Mr. Speaker:** Now, he may excuse me.

**Dr. M. M. Das:** This question pertains to the Scheduled Castes. So, may we not get a chance?

**Mr. Speaker:** I have given sufficient time for this question already.

**Dr. M. M. Das:** Other Members may have got the chance but we have not got it. You may kindly permit me to ask one question.

**Mr. Speaker:** Now, I may be excused. I cannot go back.

**Dr. M. M. Das:** This is bad.

**Mr. Speaker:** Now, next question.

**Haldia Petro-Chemicals Complex**

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\*602A **Shri P. E. Chakraverti:**

**Shri B. K. Das:**

**Shri Brij Basi Lal:**

**Shri Vishwa Nath Pandey:**

**Shri Ram Swarup:**

**Shri Braj Bihari Mehrotra:**

**Shri Balgovind Verma:**

Will the Minister of Finance be pleased to state:

(a) whether proposals have been received from France to set up Refinery, a Lube Oil Plant and a Chemical Fertilizer Plant at Haldia;

(b) whether it is a fact that the Government of France have allowed diversion of old credit for the Haldia Petro-Chemical Project; and

(c) whether the Union Finance Minister during his recent visit to Paris raised the question of a fresh sanction for credit for financing the above project?

**The Minister of Finance (Shri Sachindra Chaudhuri:** (a) Certain French firms have submitted proposals for a Refinery-cum-Lube-Plant.

(b) There have been no discussions regarding any Petro-Chemical Project as such. The financing arrangements for the Refinery are, however, under discussion at present.

(c) Yes, Sir, so far as the Refinery-cum-Lube-Plant is concerned.

**Shri P. E. Chakraverti:** What will be the financial involvement in the project?

**Shri Sachindra Chaudhuri:** The financial involvement would be somewhere about 35 million dollars in foreign exchange.

**Shri P. E. Chakraverti:** Apart from this foreign collaboration may I now whether Government are now giving a new look to the overall scheme for fertiliser production so that indigenous production of fertilisers could be encouraged?

**Shri Sachindra Chaudhuri:** Yes, we are doing that; we are doing that as closely as we possibly can.

**Shri B. K. Das:** In view of the fact that this negotiation has been going on for a long time, are Government looking towards any other source for supply of finance for this project?

**Shri Sachindra Chaudhuri:** I do not know; this has been going on for a long time. I visited France only recently, and after that, the negotiations have started.

**श्री विश्वनाथ पांडेय :** अभी मंत्री महोदय ने हलदिया पेट्रो केमिकल्स काम्प्लेक्स के सम्बन्ध में बतलाया। मैं जानना चाहता हूँ कि फ्रांस के अलावा किसी अन्य देश से भी उसकी स्थापना और चलाने के लिये ऋण की कोई व्यवस्था सरकार कर रही है।

**Shri Sachindra Chaudhuri:** As I have said, the negotiations are going on with France. The question of having other arrangements for starting or for taking this up will arise only when these negotiations are completed or have failed.

**Shri Hem Barua:** May I draw the attention of the hon. Finance Minister to his statement wherein he says that so far as the production of fertiliser is concerned, he is going to depend on indigenous resources. In that context, may I know whether he visualises that even in the production of fertilisers on the basis of indigenous resources, Government will have to depend on some amount of foreign exchange? Then, where does he want to seek foreign exchange from in that connection?

**Shri Sachindra Chaudhuri:** Where it is a question of fertiliser plants, the question also arises as to indigenous sources for the machinery and so on. Where we might give a certain amount of foreign exchange if we succeed in this would be in getting some raw materials and so on, and that foreign exchange we will have to arrange from different countries from which the foreign materials come.

**Shri Bhagwat Jha Azad:** While appreciating the latest fertiliser policy of the Government, may I know whether the date of March 1967 is the last date as said to the American fertiliser company which wanted to come, or there is going to be any change, because the view in America is that this date has got no meaning, and that our Government can be persuaded to extend the date?

**Shri Sachindra Chaudhuri:** We can only make our policy known. The policy has been made quite clear, that 31st March, 1967, is the last date, with this rider that if there is any serious, worthwhile proposition which comes before that date, that might be continued after that date, but no fresh proposals are being invited after that date.

**श्री मधु लिमये :** मैं जानना चाहता हूँ कि क्या मंत्री महोदय का ध्यान इस बात की ओर गया है कि कटिलाइजर कारखाने के लिये सल्फर की निहायत आवश्यकता होती है। सल्फर आयात करने का काम स्टेट ट्रेडिंग कारपोरेशन करता है। उसने सारा मामला चौपट कर दिया है। वह 3 लाख 60 हजार टन सल्फर मंगाने वाले थे। लेकिन एक ऐसी कम्पनी के साथ करार हुआ जो औरतों के जूतों का व्यापार करती थी और यह सल्फर नहीं आ रहा है। तो क्या मंत्री महोदय ने इसके बारे में कोई जांच की है।

**Shri Sachindra Chaudhuri:** This question, as I was saying, is about French negotiations about a refinery. Out of that came the question about fertilisers and now the question whether the STC has entered into a contract with a company which produces ladies' shoes. I must have notice for that.

**Shrimati Savitri Nigam:** What are the terms of reference of these negotiations? May I know whether any diversion of the old credit for the Haldia petro-chemical project is being discussed with France, or a fresh credit is being demanded from them?

Keeping in view the importance of these petro-chemical projects, I would like to know from the hon. Minister whether this credit is going to be diverted or a fresh credit is going to be sought.

**Shri Sachindra Chaudhuri:** As I said, the negotiations are going on at the moment, and therefore it would not be proper for me to say that this is what is being suggested on the one side, this is what we are suggesting. What we can say is that we are trying to get over-all assistance by way of foreign exchange from France on the best terms possible for us.

**Shri Hem Barua:** May I seek a clarification from you?

**Mr. Speaker:** No. I anticipated that.

**Indian Audit and Accounts Department Employees' Association**

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\*603. **Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 779 on the 1st September, 1966 and state:

(a) whether *de facto/de jure* recognition has since been granted to the Association of the employees of the Indian Audit and Accounts Department;

(b) if not, the reasons for the delay in this regard; and

(c) whether Government propose to lay on the Table the Rules with regard to the recognition of Government Employees' Associations, old and new?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) No, Sir.

(b) As there are at present no valid rules for recognition of Service Associations, the question of *de jure* recognition does not arise. The question of according *de facto* recognition to the Association is, however, being processed by the Comptroller and

Auditor General of India. For this purpose, the lists of members of staff associations claimed to be affiliated to the All India Non-gazetted Audit & Accounts Association, as received from that Association up to 16th November 1966, are under verification by the respective heads of offices to ensure that they adequately cover the particular categories of staff the Association purports to represent.

(c) A copy of the old Rules with regard to recognition of Government employees associations is laid on the Table [Placed in Library. See No. LT-7480/66]. The question of framing revised rules for recognition of associations/unions of Central Government employees is under consideration.

**Shri S. M. Banerjee:** Sir, I rise on a point of order.

**अध्यक्ष महोदय :** क्वेश्चन में प्वाइंट ऑफ ऑर्डर रोज़ करके हम वक्त सर्फ़ क्यों करें। क्वेश्चन तो बिना प्वाइंट ऑफ ऑर्डर के चलने चाहियें। एक-एक सैकिंड इसका सवाल पूछने में सर्फ़ होना चाहिए।

**श्री स० मो० बनर्जी :** सुनने के बाद मेरा खयाल है कि आप कहेंगे कि मैं सही कह रहा हूँ।

**अध्यक्ष महोदय :** अब तक तो ऐसा प्रसर नहीं हुआ है। शायद अब हो। ग्राहिस्ता ग्राहिस्ता होता है।

**Shri S. M. Banerjee:** The hon. Minister stated that *de facto* recognition is being processed. Half-an-hour discussion was allowed and that was not discussed because of lack of time. The Deputy Minister, Mr. L. N. Mishra answered a question put by Shrimati Renu Charaverty whether *de facto* recognition will be for all puposes, and said that the *de facto* recognition had been given for all purposes. Today the Minister makes a statement that it is being processed. I want to know which is correct. Is

the Minister within his right to make a statement contradicting an earlier statement by the Deputy Minister?

**Mr. Speaker:** What is the point of order? There may be a contradiction between the two. But what rule is contravened? Mr. Banerjee should have known this.

**श्री मधु लिमये :** 9 मार्च, 1966 को विल मंत्री ने सदन को ग्राहवासन दिया था कि यदि ग्राडिटर जनरल के कर्मचारी अपनी यूनियन के पदाधिकारियों का चुनाव नये सिरे से करते हैं तो उनको मान्यता दी जायेगी। अब वह शर्त पूरी हो गई। अब नई शर्त आ गई। यह कहा गया कि अब सदस्यता की जांच की जायेगी।

अध्यक्ष महोदय, मैं आप का ध्यान 1 सितम्बर के सवाल-जवाब की ओर दिलाना चाहता हूँ। कब मान्यता मिलेगी, इसके बारे में श्री ललित नारायण मिश्र ने यह कहा था :

“मैं एक या दो दिन की ऐसी कोई निश्चित तिथि तो नहीं बता सकता हूँ। बाकी हो सकता है कि उनको रिकगनिशन मिल भी गया हो”।

इसका मतलब यह होता है कि करीब-करीब मामला तय हो गया था। उपमंत्री यह कह रहे थे कि शायद मिल भी गई हो। अब मंत्री महोदय सदस्यता की जांच करने की बात कर रहे हैं। ग्राडिटर जनरल भी इन नियमों के अन्दर आते हैं या नहीं, वास्तविक मान्यता, डिफैक्टो रिकगनिशन को जो नियम है, उसके अन्तर्गत आते हैं या नहीं या उनके लिए सभी नियम और कानून अलग हैं? मैं चाहता हूँ कि मंत्री महोदय खुलासा करें कि उनको निश्चित रूप से कब मान्यता दी जायेगी? इसकी क्या गारंटी है कि नई शर्त नहीं लादी जायेगी?

**Shri Sachindra Chaudhuri:** The position is this. In order that there may be, de facto recognition, the association must cover at least fifteen per cent

of the employees which it claims to represent. Lists of members of affiliated Associations have been supplied by the association itself and the last list of members has come only on 16th November, 1966. That is to be verified and after that verification is done we shall give de facto recognition as quickly as possible. In the meanwhile I can say that this association was invited to meetings of the dearness allowance commission held the other day and the secretary-general was also invited to the inaugural function of the joint consultative machinery. It is not as if they are ignored.

**Mr. Speaker:** Why was the Deputy Minister positive that recognition was going to be granted or it might have even been granted... (Interruption).

**Shri Sachindra Chaudhuri:** The only reason that I can give is that he probably hoped that the list of members had already come in and all that was necessary was to find out whether this list fulfilled the condition of 15 per cent. If the association itself has not sent the list before 16th November, how can I help it?

**श्री मधु लिमये :** अध्यक्ष महोदय, मेरा एक प्वाइंट आफ ग्राडर है। दूसरा सप्ली-मेंटरी मेरा बच गया है और इसके बाद मैं उसको करूंगा।

प्वाइंट आफ ग्राडर इसलिए है कि इन्होंने सभा-पटल पर जो नियम रखे हैं ये 1959 के नियम हैं और “एज एमेंडिड अपट्ट 11 सितम्बर 1962” हैं। ये इन्होंने सभा-पटल पर रखे हैं। अभी इन्होंने पंद्रह प्रतिशत की नई शर्त कानूनी नहीं, वास्तविक डिफैक्टो मान्यता के लिए कही है। मैं जानना चाहता हूँ कि क्या डिफैक्टो मान्यता के लिए भी कोई नियमावली बनी है? प्रगर बनी है तो मेरा प्रश्न आप देख लें। मैं बिलकुल समय आप का नहीं लेना चाहता हूँ। लेकिन मेरे प्रश्न के सी भाग को आप देख लें। वह इस तरह से है :



(c) Whether Government propose to lay on the Table the Rules with regard to the recognition of Government Employees' Associations, old and new?

यह तो डि जूरे के लिए हो गया। कानूनी मान्यता के लिए नई नियमावली नहीं बनी है यह बताया है। अब नई डिफेंक्टो मान्यता शर्त पढ़ कर सुनाते हैं। मैं जानना चाहता हूँ कि क्या डिफेंक्टो मान्यता के लिए, वास्तविकता में व्यवहार में मान्यता प्रदान करने के लिए भी कोई नियमावली बनी है और यदि बनी है तो फि टेबल पर उसको क्यों नहीं रखा गया है?

**अध्यक्ष महोदय :** इसका जवाब मुझे देना है क्या ?

**श्री मधु लिमये :** यह प्रश्न में है जिसका जवाब मंत्री महोदय का देना है। मेरी सप्लीमेंटरी दूसरी है, यह तो प्वाइंट आफ ऑर्डर हुआ। यह तो स्पष्टीकरण हुआ। एक सप्लीमेंटरी मेरी रह जानी है।

**अध्यक्ष महोदय :** डम प्वाइंट आफ ऑर्डर का जवाब मैंने देना है ? पूछ आप मिनिस्टर से रहे है।

**श्री मधु लिमये :** उन से पूछ कर दीजिये।

**अध्यक्ष महोदय :** जो नहीं।

**श्री मधु लिमये :** अच्छा बात है। सप्लीमेंटरी समझ लें और जवाब दिला दें।

**Shri Sachindra Chaudhuri:** I am afraid I have not quite followed the question which was put as a point of order. Will the hon. Member repeat it?

**Mr. Speaker:** The question was that the statement filed there, amended up to 1962, contained no condition that 15 per cent of the membership is required in order to get *de jure* recognition, and that now, a new condition is being imposed. They want to know whether any new rules have been framed to get that *de jure* recognition.

**Shri Sachindra Chaudhuri:** Do I answer this question that you were kind enough to put to me or do I have to answer that put by him?

**Mr. Speaker:** He might answer it.

**Shri Sachindra Chaudhuri:** I was going to say that so far as the rules are concerned, up to 1962, they have been put before the House. I have also been informed that it is necessary to have 15 per cent membership for *de facto* recognition; it has to be checked up. I have not got the rules before me and I will have to find that out and tell the House.

**श्री मधु लिमये :** अध्यक्ष महोदय, मेरे प्रश्न का जवाब नहीं आया है। आप ने कहा था कि सप्लीमेंटरी के रूप में आ सकता है।

**अध्यक्ष महोदय :** आ गया है।

**श्री मधु लिमये :** नहीं आया है। कुछ क्लरिफिकेशन हो गया है। दोहराना चाहता हूँ अपने सवाल को।

**अध्यक्ष महोदय :** आप ने कहा था कि प्वाइंट आफ ऑर्डर नहीं है तो इसको सप्लीमेंटरी गिन लो।

**श्री मधु लिमये :** सप्लीमेंटरी पूछ रहा हूँ। प्वाइंट आफ ऑर्डर आप खत्म कर दें। क्या डिफेंक्टो रिकग्निशन के लिए नियमावली बनी है ? यह मैंने पूछा था।

**अध्यक्ष महोदय :** उन्होंने कहा है कि मैं देख लूंगा, मुझे पता नहीं है।

**श्री मधु लिमये :** एक नियम क्यों कोट किया है ? इस पर मेरा व्यवस्था का प्रश्न है। डाकुमेंट्स टु बी लेड आन बी टेबल पर मेरा व्यवस्था का प्रश्न है।

**अध्यक्ष महोदय :** आप ठहर जायें।

**श्री मधु लिमये :** इन्होंने कोट किया है।

**अध्यक्ष महोदय :** आप जरा बैठिये।

**Shri Surendranath Dwivedy:** I would like to know whether there is any other union claiming recognition. If not, what is preventing the Government, after agreeing to give in *de facto* recognition, to start meetings with the present union and to establish a healthy convention: that a formal recognition will follow after verification of the 15 per cent membership?

**Shri Sachindra Chaudhuri:** Whenever there is recognition given to a union, it is recognised that the union has got the right to represent its employees. If we do not know that there is a certain number of people who are employees and who are also members of the association, how can negotiations take place?

**Shri Ranga:** I wanted to add one word to the point of order raised. What has transpired now gives us an inkling into the way in which the answers to these questions are being prepared. Are we to understand that when the answer to be given by the Minister himself is being prepared by the Secretariat, they do not bother to look into the earlier answers given either by himself or by his Deputy Minister, and the Finance Minister is put into this mess of not knowing what the Deputy Minister had said and what assurance he had given to the House? Now, the Minister himself comes and gives a kind of legalistic reply. Is that the way that the answers are to be prepared for this House to our questions?

**Mr. Speaker:** I have myself told him. The reason probably was—

**Shri S. M. Banerjee:** It was a definite statement given.

**Mr. Speaker:** I have repeated that he gave that assurance and I also remember that he said it might have been given.

**Shri Ranga:** My point is, how are these answers being prepared by the Secretariat for the Minister? (*Interruption*). Should it not be their prac-

tice that when an answer is being prepared to any question put in this House, it is the duty of the Secretaries concerned to look into the earlier replies given to similar questions on the same subject, because they must be having a file for them?

**Mr. Speaker:** I agree it should be.

**श्री मधु लिमये :** मेरा व्यवस्था का प्रश्न अब आयेगा ?

**अध्यक्ष महोदय :** व्यवस्था क्या है इस पर ?

**श्री मधु लिमये :** बता रहा हूँ। थोड़ी तो मेहरबानी कीजिये हमारे ऊपर। मंत्री महोदय ने कहा है कि जा पुरानी नियमावली है, वह इस वक्त ल गू नहीं है। उन्होंने कहा है कि इस लिये अब वह डीफेक्टो रेकग्नीशन के बारे में सोच रहे हैं—डीजूर रेकग्नीशन नहीं। इस से ऐसा लगता है कि डीफेक्टो रेकग्नीशन के बारे में भी कुछ नियम बने हैं, जिन में से मंत्री महोदय ने क्वोट किया है। नियम 368 इस प्रकार है :

"If a minister quotes in the House a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table."

मंत्री महोदय ने पंद्रह परसेंट सदस्यता वाला नियम पढ़ कर सुनाया है, उस का क्वोट किया है, उसका उद्धरण दिया है।

**अध्यक्ष महोदय :** उन्होंने क्वोट नहीं किया है।

**श्री मधु लिमये :** उन्होंने कहा कि यह नियम है।

**Mr. Speaker:** Order, order. He is not quoting from any document. He says he has this information that 15 per cent is required.

**Shri S. M. Banerjee:** Under what rule?

**Mr. Speaker:** He has said he has no rule just at present before him

which lays down that 15 per cent is required.

श्री मधु लिमये : जब नियमावली ही नहीं है, तो किस नियम के मातहत ?

**Shri Radhelal Vyas:** Please see the proviso to rule 368.

**Mr. Speaker:** Yes; what I have said comes under that proviso.

**Shrimati Renu Chakravarty:** The Indian Audit and Accounts Union is one of the most powerful unions in the Central Government Employees' Federation. Is it not a fact that even according to the old rules for recognition of a service association, all information relevant to such recognition including membership has already been submitted by all the unions throughout India? The only argument put forward by Government was that the association has not held its conference and elected the office-bearers who were members of that particular department. They held their conference and intimated Government the names of the new office-bearers on the 8th April and it was said that this was enough for purposes of recognition. After that also, no recognition was given. On the 1st September again it was said that recognition might have been given already. Now why is it that the Auditor General has now wanted fresh verification of the membership of all the unions which have already been recognised for a very long time? Is this not really trying to play for time, so that the promise made for de jure recognition is being withheld to this powerful union?

**Shri Sachindra Chaudhuri:** The hon. lady member will realise. . .

**Mr. Speaker:** They say that they are as good as male members and so they might be just addressed as hon. members.

**Mr. Speaker:** Some have taken objection to it.

**Shrimati Renu Chakravarty:** I take no objection to it. I only want his answer.

**Shri Sachindra Chaudhuri:** Through you, I wish to apologise to the hon. member. As a matter of fact she is a lady. I personally recognise her as a lady. I have always done that and I will go on doing that.

Sir, the rules of 1962 were struck down by the Supreme Court. Thereafter, regarding the question of how recognition can be given *de facto* and *de jure*, the rules are being considered by Government. I hope the rules will be finalised shortly. I am just as anxious as this House is that there should be a finality in this matter. At the same time, so far as the membership is concerned, they have a habit of changing, as all other memberships change. Therefore, we have still to be satisfied that the members are at least 15 per cent of the employees. Until 16th November, this had come in. There is a cooperation between the Auditor General's office and the employees of the union. In consequence, I hope that having regard to the wishes expressed in this House, we shall have finalisation of this matter at an early date. More than that, I cannot say anything.

**Shri A. P. Sharma:** Sir, up till now, according to the rules to recognise trade unions, recognition is accorded on a voluntary basis, but according to the trend of the discussion here I understand that if a union fulfils all these conditions recognition necessarily must be accorded to it. May I know whether hereafter, after fulfilling all these conditions, the voluntary nature of according recognition is also going to be changed and it is going to be said that all the unions which fulfil all these conditions must be recognised?

**Shri Sachindra Chaudhuri:** My hon. friend is asking me to give an assurance on a fact which I cannot possibly give because, as I have said, the rules are being looked into by the Government and as soon as the rules are finalised I shall be in a position

to give an answer. At the moment, all that I can say is that we are as equally anxious as the hon. Member and the House to have the matter finalised.

**Shri A. P. Sharma:** Sir, my question has not been answered. I want to know whether the voluntary nature is going to be changed into compulsion?

**Shri Sachindra Chaudhuri:** Until the rules are framed how can I give any answer?

**Shri S. M. Banerjee:** Sir, before putting my supplementary I would like to say that the paper which has been laid on the Table by the hon. Minister gives the amended rules up to 11-9-1962. The hon. Minister has then stated that in a judgment given by the Supreme Court in 1962 the recognition of these rules has been held invalid. When it has been declared invalid, it was very improper on the part of the hon. Minister to lay it on the Table knowing fully well that these rules do not apply.

I would like to know whether it is a fact that after the elections were completed this is a new point, an after-thought, of the Comptroller and Auditor-General to get the names of fifteen per cent of the names—he does not give the number—of members, and the employees' representatives are unable to give those names because they feel that victimisation will be done; if so, may I know whether any protection against victimisation will be given if they submit the names?

**Shri Sachindra Chaudhuri:** I do not know whether this arises out of this question. So far as impropriety is concerned, I do not know it is improper to give information to this House. I did not say these are valid. I only said that these are the old rules. Again, I have said that these have been struck down by the Court. Therefore, there is no impropriety, in my humble submission, in placing the rules on the Table. I think it is proper the House should know.

So far as the second part of the question is concerned, there is no question of there being any oblique motive in the Auditor-General's asking for the names. I have said, and I say it again, that we are as anxious, to have a representative body with whom we can deal, as my hon. friends there, and it is necessary to have the names, otherwise how can we have any identification?

**Shri Sham Lal Saraf:** May I know whether it is under the Trade Union Act that trade unions are being formed by civilian employees or under the law of forming associations? If it is either, is the hon. Minister aware that it will lead to a lot of confusion among the civilian employees? Otherwise, as it was said already by the then Home Minister that the Whitley Council pattern is going to be introduced for civilian employees, may I know by what time that will be ready so that there will be a uniform set of rules formulated for civil servants to form their associations?

**Shri Sachindra Chaudhuri:** The rules are under consideration and I cannot immediately give an answer until they are finalised.

#### Nagarjunasagar Dam

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- \*604. **Dr. M. M. Das:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the revised estimate for the Nagarjunasagar Project as submitted by the Andhra Pradesh Government has gone up from Rs. 91.12 crores to Rs. 139.53 crores;

(b) whether the amount will further increase as a result of devaluation; and

(c) if so, the reasons for such a big difference between the original and revised estimates?

**The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao):** (a) to (c). A statement is laid on the Table of the House.

**STATEMENT**

(a) Yes, Sir.

(b) Not appreciably due to devaluation.

(c) About Rs. 8 crores on dam due to rise in cost of steel, cement and labour rates.

About Rs. 15 crores on earth work in main canals and Rs. 9 crores in distributaries due to increase in labour rates.

About Rs. 8 crores on cross drainage works due to increase in cost of steel, cement and labour rates; and also due to increase in ventways.

**Dr. M. M. Das:** In reply to part (c) of the question, Sir, some reasons have been given. It is the prerogative of the engineering profession to enhance the estimates after the construction begins, and the hon. Minister, who is a reputed engineer himself, has explained the reasons very well. But I now want to know from him, as an administrator, what steps he is going to take so that these enhancements of estimates after construction begins may be kept to the minimum?

**Dr. K. L. Rao:** These increases are not due to the engineers. These increases are due to the general rise in the level of prices. For example, the original project was prepared in 1956 and in the last ten years the cost of cement has gone up by 60 per cent and the cost of steel by 40 per cent. It is, therefore, no wonder that for projects which are of this type, where the expenditure is spread over a number of years, the estimates are necessarily increased.

**Dr. M. M. Das:** When the construction of this project began there was a controversy whether it will be a masonry dam or concrete gravity dam. May I know whether the Government have made any investiga-

tion as to if the Nagarjunasagar project instead of being a masonry dam, was a concrete gravity dam, then there would have been much saving both in expenditure as well as in time?

**Dr. K. L. Rao:** It is true that there was some controversy whether the dam is to be built of masonry or concrete. A masonry dam is much cheaper than a concrete dam and that is why it was decided in favour of the masonry dam. Now, if the concrete dam was adopted, the cost would have been much more, because concrete has much higher cost and it involves more of cement. Therefore, the cost would have been far more than at the present moment. Regarding the time or progress of the project, that is dictated more by the finance we are able to release for the project. Therefore, the time factor does not affect the estimate. It is only a question of materials and in that respect the masonry dam is much cheaper than a concrete dam.

**Shri Bhagwat Jha Azad:** The statement admits an increase of Rs. 40 crores on the original cost. Keeping this in view, what is the provision made in the first year and subsequent years of the Fourth Plan for the scheme?

**Dr. K. L. Rao:** The full amount has been provided in the Fourth Plan so that the project may be completed during the Fourth Plan itself.

**श्री ब० ला० द्विवेदी :** विधान में दिया गया है "Not appreciably due to devaluation" तो मैं यह जानना चाहता हूँ कि देयर इज नो ऐंजीशियेविल इन्कीज से मंत्री महोदय का मतलब क्या है ? जबकि 48.41 करोड़ की वृद्धि हुई है दूसरे कारणों से तो डिबैल्यूएशन से कुल कितनी वृद्धि हुई है और कितने प्रतिशत वृद्धि हुई है यह बतलाने की कृपा करेंगे ?

**Dr. K. L. Rao:** The foreign exchange requirements for this project hereafter will be essentially for the spare-

parts of the equipments that have already been obtained, and the spare-parts are not much. So, we do not expect devaluation will have the effect of increasing it by more than about Rs. 1 crore. That is why I said that devaluation does not affect this project very much.

**Shri S. C. Samanta:** In reply to part (a) of the question, Government have said that there is an increase of Rs. 48.41 crores in the estimates. Government have admitted it. In reply to part (c), they have said that it has gone up by only Rs. 40 crores. How do they explain the increase of the remaining Rs. 8.41 crores?

**Dr. K. L. Rao:** I have given only a summary of the most important reasons why this increase has been effected. There are so many other minor reasons and consequential reasons which always go to make up for the gap.

**Shri Subodh Hansda:** In the revised estimate there is already an increase of about Rs. 48 crores. Will Government give an assurance that they will stick to this limit and not increase it further? Government have only stated that there will be no increase as a result of devaluation. Will there be increase for other reasons?

**Dr. K. L. Rao:** It is quite true that I have not answered that point. I purposely did not give an answer because the revised estimate was prepared in 1962 and there may be further increase on account of the increase in the prices of various materials. Therefore, I would not be able to say what the further increase would be. But I can say this much that it will not be very much.

**Shri Ranga:** In view of the fact that the greater the delay the greater is the likelihood of the increase in the cost of this project due to inflation and various other similar causes and in view of the delay that has already taken place during this year of not being able to supply water to the

promised ayacut of 5,50,000 acres—I am not quite sure how much it is—what definite steps are the Government of India, together with the Government of Andhra, taking and do propose to take in order to expedite the completion at least of the first stage of this project?

**Dr. K. L. Rao:** It is definite that the dam will be substantially completed by June 1967 and the waters would be let down in the area of 6 lakh acres which are ready to take up these waters. For the balance of the areas we have got to construct the canals and we expect to have these canals ready before the end of the Fourth Plan.

**Shri P. Venkatasubbaiah:** Arising out of the answer given by the Minister that paucity of funds has withheld the completion of this project, may I know whether this project has irrigation potential of 2.1 million acres and because of the penny wise pound foolish policy of the Government in providing adequate financial assistance within the Fourth Plan it is losing food production to the tune of 15 lakh tonnes which would cost us Rs. 60 crores?

**Dr. K. L. Rao:** The project is in an advanced stage of construction and it is, therefore, the intention of Government to see that this project is expedited as much as possible. That is why the full amount required for the project has been provided for in the Fourth Plan.

**Shrimati Renu Chakravartty:** Is it not a fact that the people in Andhra feel that the delay in the project has been due to the wrangling which is taking place between the Central Government and the State Government regarding the quick sanctioning of the amounts required for finishing the dam and its other ancillaries and that there have also been certain difficulties or, shall I say, certain weaknesses on the part of the State Government to implement them? I would like to know what the Government proposes to see that this national

project which is of the utmost importance for the food development of our country goes forward without any hitch of this nature between the State Government and the Central Government and also to see that the State Government does not eat up or misuse any of the funds which have been given for the purpose?

**Dr. K. L. Rao:** The funds allotted for this project are always used only for the project; they cannot be diverted elsewhere and are not being diverted. The hon. Member is quite correct when she says that there has been some amount of difference between the State Government and the Central Government in this respect in the sense that the State Government is not able to accommodate the amount of money that the Central Government is prepared to give in their State Plans and, naturally, the Central Government is not able to give funds outside the State Plans. That is the main trouble and that will always persist in most of the States where we have got very large projects to be undertaken and they cannot be accommodated in the State Plans. Therefore to that extent this is a matter for further consideration.

**Shrimati Renu Chakravartty:** It is a national project and, therefore, if we give that money, the food will be for the whole of India.

**Shri Tulsidas Jadhav:** Has Government taken into consideration the just and due demand of water from the Krishna waters by Maharashtra State which is very much in need of water from this river; if so, is the Government going to change the original ratio of water between Maharashtra, Mysore and Andhra?

**Dr. K. L. Rao:** This project was sanctioned at a time when there was no controversy between the various States. Normally this area should have received the complete amount of water that was sanctioned at that time, but after that the controversy had risen in 1960 and the Government of India has now said that the first phase of the project only will be

completed, that is, for irrigating twenty two lakh acres only.

**Shri Sivamurthi Swamy:** May I know whether it is a fact that this cost has increased due to a change in the plan or design by the Andhra Government pending the water dispute settlement between Mysore, Maharashtra and Andhra? Has the Andhra Government now changed the design and that is why the cost has increased?

**Dr. K. L. Rao:** I am afraid, the hon. Member is not correct. There has been no change in the design and there is nothing that the Andhra Government can do without the sanction of the Central Government. In this particular case there is absolutely no change in the design.

**श्री विभूति मिश्र :** इरिगेशन मिनिस्टर साहब ने कहा है कि नागा-ब्रजून सागर डैम 1967 तक तैयार हो जायगा उससे 6 लाख एकड़ जमीन पटेगी। कायदा यह है कि जब डैम तैयार हो, उसी वक़्त जितना कमाण्डेड एरिया है, जितनी जगह पटने वाली है, सबमें एक ही साथ पानी जाय, लेकिन ऐसा नहीं होता है, यही हालत हमने गण्डक की देखी है। सरकार डैम बनाने पर ज्यादा ध्यान देती है, चैनल और कैनल बनाने पर ज्यादा ध्यान नहीं देती है, मैं जानना चाहता हूँ कि पूर्ण रूप से यह कब तक तैयार हो जायगा ?

**Dr. K. L. Rao:** I am glad that the hon. Member has raised this question. It is an engineering question. In the case of Gandak, there is no necessary of raising the water level because there the water level of the river and of the canal is practically same. So, by a simple structure, the water goes into the canal. In the case of Nagar-lunasagar, it is not so. The water level has to be raised by 250 ft. in order to enter the canal which is at a much higher level. Therefore, dam construction has to be done and as soon as the dam is ready and it is of sufficient height to feed the water into the canal, the water will flow into the canal.

## SHORT NOTICE QUESTION

Statement by the President of  
Pakistan in London

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S.N.Q.4. Shri Hem Barua:  
Shri U. M. Trivedi:

Will the Minister of External Affairs be pleased to state:

(a) whether the attention of Government has been drawn to the vitriolic attack made by President Ayub Khan of Pakistan in London on India and the points raised by him in the statement; and

(b) if so, the reaction of Government to the President's statement and the points raised therein?

**The Minister of External Affairs (Shri M. C. Chagla):** (a) and (b). On November 18, 1966 the President of Pakistan delivered a speech in London before the Royal Institute of International Affairs. In the course of his reply to certain questions at the conclusion of his speech, the President launched an attack on Hinduism and India, charging, *inter alia*, that both were based on inequality, rigid casteism and class system. He advanced the false and vicious theory that Hindus and Muslims cannot live together under the same flag, thus falsifying the common history of the people of India and Pakistan for hundreds of years, during which the followers of the two religions have lived together in peace, attacking the very basis of our secular State, and virtually rejecting the *raison d'être* of millions of Hindus in Pakistan. The Government deplore and have protested to Pakistan against these unbecoming remarks, traducing a religion professed by hundreds of millions of people in India, Pakistan and other countries.

In the view of the Government, remarks such as those made by the President of Pakistan are not likely to promote communal harmony or friendly and good neighbourly relations between India and Pakistan in the spirit of the Tashkent Declaration.

**Shri Hem Barua:** Although I know that barking dogs don't bite, may I draw the attention of the hon. Minister to that part of President Ayub Khan's statement wherein he accuses India of violating the Tashkent pact, and since Pakistan herself is guilty of violating the Tashkent pact blatantly—Pakistan has by now put the Tashkent pact 50 fathoms deep...

**Shri Hari Vishnu Kamath:** 100 fathoms deep.

**Shri Hem Barua:** My hon. friend Mr. Kamath says, 100 fathoms deep. In the context of that, may I know how long do our Government propose to continue to implement unilaterally a bilateral pact known as the Tashkent pact, and how long do Government propose to do it in the face of Pakistan's repeated violation of the Tashkent pact? There cannot be any unilateral implementation of a bilateral pact which the Tashkent pact is.

**Shri M. C. Chagla:** I am fully conscious of the fact that Pakistan has committed continuous and repeated violations of the Tashkent Agreement. But we have, loyally, stood by the Agreement and, as I said before, we have extended the hand of our friendship to Pakistan which has not been grasped so far. What I feel is that as long as it is possible, as long as it is in our national interest, we must try and see whether we cannot win over Pakistan to realise not only that she should be loyal to the Agreement to which she has put her signature but also that the carrying out the Tashkent Agreement is not only in the interest of India, not only in the interest of Pakistan, but it is in the interest of the peoples of both the countries.

**Shri Hem Barua:** Before putting the second question, I am just interested in knowing when do Government think that their patience is going to be exhausted by Pakistan's repeated intransigence.

**Mr. Speaker:** He will ask his second question now.



**Shri Hem Barua:** My second question is this. President Ayub Khan in his statement has described Pakistan as an Islamic State and at the same time goes on to say that the confrontation between India and Pakistan is a confrontation between Hindus and Muslims. In that context many I know whether Government are aware of the fact that statements of this sort made by the President of Pakistan are likely to affect adversely the life and property of those Hindus who are living in Pakistan and, if so, may I know what steps Government have taken or propose to take in pursuance of the Nehru-Liaquat Ali Pact to see... (Interruptions).

Some of our representatives go on saying, and Nehru used to say very often, "we stand by that"....

**Mr. Speaker:** He has already gone 100 fathoms deep. How many more fathoms deep will he go?

**Shri Hem Barua:** Pakistan has violated the Nehru-Liaquat Ali Pact, but at the same time I know this much that our late Prime Minister Nehru was always pinning his faith on this illusory pact called the Nehru-Liaquat Ali Pact.

I want to know what steps Government have taken or propose to take to see that the life and property of the minority community living in Pakistan are not affected by this sort of statement made by the President of an Islamic country.

**Shri M. C. Chagla:** Not only I am fully aware but I am also painfully conscious of the fact that President Ayub has attacked not only the Hindus in India but also the 9 million Hindus who live in his own country and millions of Hindus who live outside both India and Pakistan. He has attacked the religion which is followed by millions of people practically all over the world.

As regards the action that we have taken, as soon as we read the state-

ment, we sent for the High Commissioner of Pakistan and strongly protested to him and then we followed it up with a very strong note. As far as our High Commission in London is concerned, the High Commission was instructed to make a representation to the Commonwealth Office.

As to the larger question as to what we will do to safeguard the Hindu minority in Pakistan, I assure the House that we are watchful and we will do everything possible to see that nothing happens which will interfere with the life and property of 9 million Hindus who live in East Pakistan.

**Shri D. C. Sharma:** May I know whether the Indian citizens, whether Hindu or Muslim or Sikh or Christian or Parsi, have expressed any reaction to the statement of President Ayub Khan which is a very very mischievous statement and also whether any leader of East Pakistan—because in East Pakistan there is a great movement for the liberation of East Pakistan—or any leader of Paktoonistan or Baluchistan has taken any exception to this very very lopsided and anti-Indian statement?

**Shri M. C. Chagla:** As far as I know, I saw in the Press—I believe I am right—a statement issued by some Muslim religious leader condemning the speech of President Ayub. Apart from that, I have not read of any reactions either here or in the foreign press. Perhaps everybody is so shocked that they have not got the time to get over the shock yet.

**श्री प्रकाशवीर शास्त्री :** पाकिस्तानी राष्ट्रपति ने अपने वक्तव्य में यह भी कहा है कि भारत में चुनावों के बाद बनने वाली सरकार के ऊपर बहुत कुछ हमारे और हिन्दुस्तान के सम्बन्धों का निर्णय होगा। मैं नहीं कह सकता कि वह आगामी चुनावों में प्रत्यक्ष या अप्रत्यक्ष किसी रूप से भाग लेना चाहेंगे, परन्तु मैं यह अवश्य जानना चाहता हूँ कि उन्होंने जो अपने वक्तव्य में यह कहा है कि

ताशकन्द समझौते पर कुछ बड़े देशों ने दबाव देकर हस्ताक्षर कराये, बाद में उन्होंने उस समझौते को फोलो नहीं किया या भारतवर्ष पर किसी प्रकार का दबाव नहीं डाला, इससे प्रतीत होता है कि पाकिस्तान ताशकन्द समझौते से भागना चाहता है, ऐसी स्थिति में क्या विदेश मंत्रालय या भारत सरकार दूसरे देशों को इस परिस्थिति से अवगत करती है, यदि हाँ, तो उन देशों की प्रतिक्रिया इन सम्बन्ध में क्या है ?

**Shri M. C. Chaglia:** I want to make it clear to this House and to Pakistan that whether it is today before the elections or it is after the elections, the basic policy of India is the same, and will be the same; and it is not only this side of the House but the whole House which has subscribed to that basic policy. Therefore, if President Ayub Khan thinks that the elections are going to make any change in the basic policy which we have adopted, which is the right policy. I think he is very much mistaken.

**श्री प्रकाशबीर झास्त्री :** अध्यक्ष महोदय, मेरा प्रश्न यह था कि ताशकन्द के समझौते से जो वह हटना चाहते हैं . . . . .

**Mr. Speaker:** He asks whether other powers have been informed of the attitude that Pakistan has adopted towards implementation of the Tashkent Agreement.

**Shri M. C. Chaglia:** Yes. We have kept all the friendly powers informed as to what Pakistan has done or rather not done in implementing the Tashkent Agreement.

**Shri N. C. Chatterjee:** What is the reaction of those countries?

**Shri M. C. Chaglia:** There is practically no reaction. They acknowledge it; they do not necessarily tell us what they think about it.

**श्री मा० ला० वर्मा :** अध्यक्ष महोदय, पाकिस्तान ने न तो नेहरू लियाकत पैंकट का पालन किया और न ही ताशकन्द करार

का और बराबर वहाँ पाकिस्तान से इधर लोग आ रहे हैं तो क्या हम इस बात का दावा नहीं कर सकते कि जितने उधर से लोग हमारे यहाँ इधर भारत में आये हैं उतना हिस्सा हम पूर्वी बंगाल से मांगें ? क्या हम यह दावा नहीं कर सकते ?

**Mr. Speaker:** Dr. Singhvi.

**Dr. L. M. Singhvi:** In view of the fact that not only this statement of President Ayub but some other statements of his constitute a clear repudiation and a wanton violation of the Tashkent accord, have Government taken up this matter both with the Government of Pakistan and with the Governments of the Soviet Union and of the United States in respect of these developments in order to show to world opinion that Pakistan has resiled from that agreement and it may not be possible for too long to unilaterally implement the agreement on the part of India?

**Shri M. C. Chaglia:** As regards the first, I have already stated that we have taken it up strongly with Pakistan both orally and through a diplomatic note. With regard to the USSR, it is fully conversant with the developments that are taking place. We are constantly in touch with that country, because it was due to the USSR's good offices that the Tashkent Agreement was signed. I may tell the House that the USSR is very anxious that both India and Pakistan should implement the Agreement. We have pointed out to the USSR that as far as we are concerned, we are anxious to implement the Agreement. We have done everything in our power to do so. The party that is to blame is Pakistan which has not so far responded to our repeated offers to meet and try and see how we can implement the Tashkent Agreement together.

**श्री यशपाल सिंह :** क्या भारत सरकार ने दुनिया के सामने यह हकीकत रक्खी है कि पाकिस्तान के अन्दर कुल 80 हजार मुसलमानों को बोट देने का हक हासिल है बाकी 9 करोड़

99 लाख और 20 हजार मुसलमान गुलामों की ज़िंदगी बसर कर रहे हैं, कैदी की तरह से से रह रहे हैं? अजि जनरल अय्यूब खां अपने देश में मुसलमानों को वोट देने का हक देने को तैयार नहीं हैं, वोट का हक नहीं दे रहे हैं और बाक़ी मुसलमान वहां एक कैदी की तरह से रह रहे हैं तो उस जनरल अय्यूब खां को क्या हक है कि वह हिन्दुस्तान के मुसलमानों की आकर वक़ालत करे? क्या भारत सरकार ने यह ब्यु प्वाएंट दुनिया के सामने रक्खा है?

**Shri M. C. Chagla:** I am sure the world knows what the Constitution of Pakistan is, that they have what is called basic democracy, which is merely a type of artificial democracy. They know the difference between our country and Pakistan. We have real democracy, we have adult suffrage, we have parliamentary institutions which function properly. Conditions are different in Pakistan. I think the whole world knows what the difference between the two countries is.

**Shri Nath Pal:** Does the Minister of External Affairs think that the Pakistani President was emboldened to make this malicious and audacious attack, using the freedom of an academic institution like the Royal Institute of International Affairs, because of (a) the growing isolation of India in the international world, as was emphasised by the narrow margin of two votes which we secured when we climbed and scampered to the UN Security Council, these two votes being of two nations whom we have been systematically opposing, when smaller nations like Ethiopia had fared much better, and (b) the growing support Pakistan is getting in the world, as evidenced by the current success of the Pakistani President's triumphal tour, the communique issued in Jordan, the communique he got President de Gaulle to sign mentioning about the so-called grave crisis in Kashmir, and the support he is getting in England? Does he not think this symbolises as much the support he is getting in the world

as our isolation in the world? If so, what do Government propose to do to rectify the position?

**Shri M. C. Chagla:** I repudiate as emphatically as I can the thesis prepared by my hon. friend that India is isolated in the international world.

**Shri Nath Pal:** The vote got in the UN shows that.

**Shri M. C. Chagla:** As regards our election to the Security Council, I am glad I have got this opportunity to remove certain misapprehensions that seem to exist both here and in the Press. Let us remember this, that we got elected to the Security Council in the first ballot.

**Shri Nath Pal:** Little Ethopia got 109; we got 84. There should be limit to ignorance. तालियां बजा रहे हैं।

**श्री बागड़ी :** आप तालियों की दहते हैं यह लोग तो तबला बजायेंगे। अरे जरा शरमाओ।

**Shri M. C. Chagla:** If my hon. friend studies the history of elections to the Security Council for the last many years, it is very rarely in the history of the UN that a country has been elected in the first ballot. Normally, 6, 8, 10, 12 ballots are held. I think it is a matter of pride for India that we got elected in the first ballot.

**श्री मधु लिनये :** और तालियां बजाओ।

**Shri Nath Pal:** What about our isolation and the support Pakistan is getting?

**Mr. Speaker:** He has answered.

**Shri Nath Pal:** He did not finish— Is that all he had to say?

**Mr. Speaker:** The hon. Member was not listening carefully.

**श्री बड़े :** जनरल अय्यूब खां ने जो स्टेटमेंट दिया है उस स्टेटमेंट में उन्होंने कहा है कि वह सभी के साथ रह सकते हैं, चीन के साथ रह सकते हैं और दूसरों के साथ भी

रह सकते हैं लेकिन हिन्दुओं और इंडिया के साथ वह कभी रह नहीं सकते और क्या यह स्टेटमेंट ताशकन्द पैक्ट को खत्म करने के लिए काफ़ी नहीं है और इस से क्या हिन्दुस्तान के हिन्दू, मुसलमानों और पाकिस्तान के हिन्दू, मुसलमानों पर प्रतिकूल असर नहीं पड़ेगा और क्या इस स्टेटमेंट से ताशकन्द समझौते के पीछे अब भी हमारा जकड़े रहना बिलकुल बेमानी और नामुमकिन नहीं हो गया है ? इस के बारे में शासन ने वहां के राजदूत ने, उस राज्य के लोगों ने और इंग्लैंड के राजदूत ने उस का खंडन क्यों नहीं किया और क्या रूस जहां पर कि यह ताशकन्द समझौता किया गया था उसने भी पाकिस्तान को इस के बारे में लिखा है कि उसका यह स्टेटमेंट ताशकन्द समझौते के बिलकुल विपरीत जाता है ?

**अध्यक्ष महोदय :** सारे सवालों का जवाब आ चुका है ।

**Shri M. C. Chagla:** I have already answered that question. The USSR has been informed. They are in touch with the developments.

As regards the fact of Hindus and Muslims living peacefully together in the country, the whole world knows it. We are a secular State. We do not equate nationhood with religion. Our Constitution is an eloquent tribute to the fact that all our citizens are equal and have the same rights and the same opportunities. I only hope that Pakistan will copy our example and give to the Hindu minorities the same rights that we give to our own minorities.

**Shri D. C. Sharma:** Never.

**श्री हुकम चन्द कछवाय :** दूतावास ने खंडन क्यों नहीं किया ?

**अध्यक्ष महोदय :** उन्होंने कहा है कि ' ' या है ।

**श्री हुकम चन्द कछवाय :** इस का उत्तर ही नहीं आया है । हमारे दूतावास के द्वारा उसका खंडन क्यों नहीं किया गया ?

**Mr. Speaker:** Why is the hon. Member insisting like this? Shri Tyagi.

**Shri Tyagi:** Will the hon. Minister be pleased to give to this House some idea as to how many times Government have had to protest against Pakistan's going against the Tashkent spirit since the time the Pact was signed? How many protests have we lodged?

**Shri M. C. Chagla:** I have not got the number, but every time there has been a violation of the Tashkent Agreement we have protested. I could not off-hand give the number because it strictly does not arise.

**Shri Tyagi:** Is it not more than half a dozen times?

**Shri Joachim Alva:** While the celebrated war hero, the noble President De Gaulle, has talked of President Ayub Khan as a great figure, and France has also sold two submarines to Pakistan, may I know what is wrong with our Embassy? We have had a distinguished Foreign Minister, Mr. Swaran Singh, and Mr. Chagla has been at home in foreign affairs here and at the United Nations. What is lacking in our Embassy in Paris that they are not dynamic and vigilant enough, and they allowed two submarines to be sold to Pakistan?

**Mr. Speaker:** How can that be answered?

#### WRITTEN ANSWERS TO QUESTIONS

##### P.L. 480 Funds

\*605. **Shrimati Tarkeshwari Sinha:** Will the Minister of Finance be pleased to state:

(a) whether Government have any information as to the amount so

far spent in India out of the sale proceeds under P.L. 480; and

(b) how much of that amount has so far been converted into foreign currency?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir. A statement showing the amount spent in India till 30th September, 1966 out of the sale proceeds under PL 480 is laid on the Table of the House. [Placed in Library. See No. LT-7481/66].

(b) The amount converted into foreign currency is also shown in the statement.

#### Gold Control Order

**\*606. Shri Shree Narayan Das:** Will the Minister of Finance be pleased to state:

(a) whether the Informal Committee set up to review the working of Gold Control Order has since submitted its final report; and

(b) if so, the broad features thereof?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhugat):** (a) No, Sir.

(b) Does not arise.

#### Funds for Housing Projects

**\*607. Shri S. C. Samanta:  
Shri M. L. Dwivedi:  
Shri Subodh Hansda:  
Shri Bhagwat Jha Azad:  
Shri P. C. Borooah:  
Dr. M. M. Das:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the result of his conveying the sentiments of the Members, expressed in the House on the 6th April, 1966 emphasising the needs for more funds for housing projects, particularly those for the weaker sections of the society, to the Prime Minister and the Finance Minister;

(b) whether the targets of housing and urban development in the Fourth Five Year Plan has been slashed; and

(c) if so, the reasons therefor?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) The sentiments of the Members were conveyed to the Prime Minister and the Finance Minister. The Government have, however, found it necessary to enforce stringent economy measures and consequently it has not been possible to increase the provisions for housing made in the Draft Outline of the Fourth Five Year Plan.

(b) and (c). Yes; the provisions recommended for housing and urban development programmes in the Memorandum on the Fourth Plan have, been considerably reduced in the Draft Outline of the Fourth Plan.

#### अस्पतालों में दवाइयों की कमी

**\*608. श्री विभूति मिश्र :  
श्री क० ना० तिवारी :**

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तीन पंचवर्षीय योजनायें पूरी हो जाने के बाद भी देश में अस्पतालों में दवाइयों की भारी कमी है; और

(ख) यदि हाँ, तो इस सारी कमी को पूरा करने के लिये क्या कार्यवाही की गई है ?

#### स्वास्थ्य तथा परिवार नियोजन मंत्री

(डा० सुशीला नायर): (क) और (ख). जहाँ तक केन्द्रीय सरकार के अस्पतालों का सम्बन्ध है उनमें औषधियों की कोई कमी नहीं है। तथापि हो सकता है विभिन्न राज्यों के जिला अस्पतालों एवं औषधालयों में कमी हो जिस पर ध्यान देना राज्य सरकारों का काम है।

श्रीषष्ठियों एवं दवाइयों के निर्माण को बढ़ाने के लिए आयात व्यापार नियंत्रण नियमावली के अन्तर्गत श्रीषष्ठ एवं श्रीषष्ठों के लिए कच्चे माल सम्बन्धी आयात नीति को उदार कर दिया गया है।

#### Imports through illegal channels

\*609. **Shri A. K. Gopalan:**  
**Dr. Saradish Roy:**  
**Shri Umanath:**  
**Shri Nambiar:**

Will the Minister of Finance be pleased to state:

(a) whether the attention of Government has been drawn to the address by the Governor, Reserve Bank of India on the occasion of the Thirteenth anniversary of Bombay Bankers during which he mentioned strong demand for imports and referred to "increasing recourse to illegal channels to satisfy the demands";

(b) if so, whether Government have studied the implications of this statement;

(c) whether Government propose to appoint a Commission to study the causes of the illegal practices and recommend ways to put an end to such practices;

(d) if so, when a Commission is likely to be appointed; and

(e) if not, the reasons therefor?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) The reference by the Governor, Reserve Bank of India is to certain aspects of the unsatisfactory situation that had existed prior to devaluation, which made it all the more necessary to take a decision to devalue the rupee. Along with this, steps were also taken to liberalise imports; needed for priority purposes. Side by side with these measures taken to correct the situation, vigilance continues to

be maintained and intensified to detect and check recourse to illegal channels.

(c) No, Sir.

(d) Does not arise.

(e) Since a basic corrective steps has been taken and in view of the other measures taken by Government, it is not considered necessary to appoint a commission.

#### Advance Insurance Co.

\*610. **Shri Uttya:**  
**Shri Madhu Limaye:**

Will the Minister of Finance be pleased to state:

(a) whether Government are aware that in the course of income-tax proceedings against Shri Goenka Advance Insurance Company, defalcation and misappropriation by them have been detected;

(b) whether fictitious entries, concoction of false receipts and other devices have been used by these parties; and

(c) the reasons for not taking action under Sections 209, 237, etc. of the Companies Act and Sections 407—09 of the Indian Penal Code against the said party/parties?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** (a) and (b). On the basis of some papers seized in course of the raids by the Income-tax authorities, an investigation of Messrs. Advance Insurance Company Ltd., by the Controller of Insurance under section 33 of the Insurance Act has been ordered. Until this investigation is complete, it is not possible to express any view as to whether or not the offences mentioned have been committed by the Company.

(c) Further action, if any, under the Companies Act or the Indian Penal Code will be decided on the completion of the investigation referred to.

**Extension of Employment in Public Undertakings**

\*611. **Shri P. C. Borooah:**  
**Shrimati Savitri Nigam:**  
**Shrimati Ramdulari Sinha:**

Will the Minister of Finance be pleased to state:

(a) whether Government have laid down certain criteria/principles for extension of employment in the Public Sector Undertakings;

(b) if so, the details thereof; and

(c) whether extension of employment has been restricted only to such cases where suitable fresh incumbents are not available?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). The top management posts in the Public Enterprises to which appointments are made by or with the approval of Government are governed by the same principles in regard to superannuation and extension of service as appointments in Government. In regard to other posts to which appointments are made by the Public Enterprises themselves, Government have not issued any directives on these Enterprises.

The principles which have been adopted by Government are that in posts not requiring scientific or technical qualifications, there should be no extension beyond the age of 60, unless there is no suitable person to take up such appointments in which case extension up to the age of 62 may be allowed. Even in cases of scientific and technical personnel where extensions beyond these limits may have to be given, such extension should not be automatic but should take into account the availability of suitable personnel for such posts.

**Job Evaluation in Public Undertakings**

\*612. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether Government have considered the feasibility of job evaluation in various Public Undertakings; and

(b) if so, with what results?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). The top management posts in Public Enterprises, to which appointments are made by Government, have already been evaluated, for purpose of salary, on the basis of responsibility involved in each case. In regard to other jobs, within the purview of the managements, some Enterprises have done so. The other Enterprises are being advised, in pursuance of Estimates Committee's recommendation, to lay down proper specifications for individual or group of jobs to facilitate their evaluation.

**Committee on Essential Drugs**

\*613. **Shri Dighe:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 268 on the 4th August, 1966 and state:

(a) whether the Committee on Essential Drugs has since submitted its report;

(b) if so, the main features thereof; and

(c) if not, when it is likely to be submitted?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No, Sir.

(b) Does not arise.

(c) The Committee has been constituted for a period of three years and the work of the Committee is of a continuing nature as new drugs will have to be screened by the Committee from the point of view of their essentiality as and when these are developed. The Committee is however, likely to submit its first report in regard to the list of Essential Drugs shortly.

**Officers leaving Public Undertakings to join Private Companies**

\*615. **Shri Yashpal Singh:** Will the Minister of Finance be pleased to state:

(a) whether a large number of officers are leaving the Public Sector Undertakings to take up jobs with private firms;

(b) if so, whether any survey has been made to find out the causes; and

(c) the measures contemplated to forestall this trend?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The number of employees of all categories who resigned from Public Enterprises to join Private Sector during 1961-65 is as follows:

1961	2136
1962	2135
1963	3087
1964	3636
1965	3069

(b) The main causes of resignations are betterment of prospects, higher studies, domestic circumstances, etc.

(c) The matter is constantly under consideration of Government.

**Public Sector Undertakings**

\*616. **Shri Hari Vishnu Kamath:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 213 on the 10th November, 1966 and state:

(a) whether the examination of the points discussed at the Conference of Heads of Public Sector Undertakings has since been concluded;

(b) if so, whether decisions have been taken;

(c) if so, the details thereof; and

(d) if not, the reasons for the delay?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) to (d). Certain proposals have been crystallised as a result of the examination of

the points discussed at the Conference referred to, and these are now under active consideration of Government.

**Cyclone in Madras**

\*617. **Shri Mohammed Koya:** Will the Minister of Finance be pleased to state:

(a) the estimated loss of property to the Central Government establishments in Madras due to the recent cyclone;

(b) whether any assistance was asked by the Madras State Government to rehabilitate the cyclone victims; and

(c) if so, the details thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The information is being collected and will be laid on the Table of the House.

(b) Yes, Sir.

(c) The Government of Madras have asked for a grant of Rs. 1.57 crores and a loan of Rs. 3.41 crores towards expenditure on relief and rehabilitation of affected people and repairs to damaged public properties.

**अशिक्षित लोगों में बेरोजगारी**

\*618. **श्री सिद्धेश्वर प्रसाद :** क्या योजना तथा समाज कल्याण मंत्री यह वताने की कृपा करेंगे कि :

(क) तीनों पंचवर्षीय योजनाओं में से प्रत्येक की समाप्ति पर अशिक्षित बेरोजगार व्यक्तियों की संख्या क्रमशः कितनी थी; और

(ख) अशिक्षित व्यक्तियों को रोजगार देने के लिये बनाई जा रही योजना का व्यौरा क्या है तथा उस योजना को क्रियान्वित करने के लिए क्या कार्यवाही की जा रही है ?

**योजना तथा समाज कल्याण मंत्री (श्री अशोक मेहता) :** (क) पहली, दूसरी तथा तीसरी योजनाओं के अन्त में समस्त



बेरोजगारी के अनुमान क्रमशः 53 लाख, 70 लाख और 90 लाख से अधिक है। राष्ट्रीय रोजगार सेवा से प्राप्त आंकड़ों के आधार पर, मोटे रूप से अनुमान है कि मैट्रिक पास तथा उससे अधिक योग्यता रखने वाले बेरोजगारों की संख्या पहली योजना के अन्त में 5.5 लाख, दूसरी योजना के अन्त में 7 लाख के लगभग और तीसरी योजना के अन्त में लगभग 9 लाख थी। इस प्रकार पहली, दूसरी तथा तीसरी योजना के अन्त में अशिक्षित बेरोजगारों की संख्या मांटे रूप से क्रमशः 47 लाख, 63 लाख और 81 लाख कही जा सकती है।

(ख) चौथी योजना अवधि में कृषि के अलावा अन्य क्षेत्रों में रोजगार के अवसर 140 लाख तक बढ़ने की सम्भावना है। कृषि तथा सम्बद्ध कार्य-कलापों में 45 से 50 लाख तक अतिरिक्त रोजगार उपलब्ध होने की सम्भावना है। इस अतिरिक्त रोजगार के काफी बड़े भाग का अपर्याप्त शिक्षा वाले लोग उपयोग कर सकते हैं।

#### House Building Advances to Government Employees

\*619. Shri Thimmaiah: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that after the Chinese aggression, the grant of advance to Government Employees for construction of Houses was reduced from 36 times the monthly pay, subject to a maximum of Rs. 35,000 to 24 times the monthly pay, subject to a maximum of Rs. 25,000;

(b) whether it is also a fact that the original limit of 36 times the monthly pay has now been restored whereas the maximum limit of Rs. 35,000 has not been restored;

(c) if so, the reasons therefor; and

(d) whether Government propose to restore the limit of Rs. 35,000?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) With a view to curtail expenditure during the National Emergency, the House Building Advance Scheme was suspended on 28th November, 1962 and was revived with effect from 1st April, 1963, with a reduced quantum of loan assistance limited to 24 months' pay subject to a maximum of Rs. 25,000.

(b) Yes.

(c) and (d). A loan of Rs. 25,000 is considered adequate financial assistance for Central Government employees who mostly belong to low and middle income brackets. The maximum amount of loan admissible under the Middle Income Group Housing Scheme, which is intended for the general public, is Rs. 20,000.

एम० बी० बी० एस० डिग्री का संक्षिप्त पाठ्यक्रम

\*620. श्री शिखरे :

श्री यु० द० सिंह :

श्री हुकम चन्द कछवाय :

क्या स्वास्थ्य तथा परिवार नियोजन मन्त्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि दिल्ली के आर्ग्वेदिक तथा यूनानी तिब्बिया कालेज के छात्रों ने हाल में सरकार से एम० बी० बी० एस० डिग्री का एक संक्षिप्त पाठ्य-क्रम प्रारम्भ करने की मांग की है ;

(ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ; और

(ग) इस पर कितना व्यय होगा ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० सुसीला नायर) : (क) जी हां।

(ख) और (ग). संक्षिप्त लाइसेन्सियेट पाठ्य-क्रम शुरू करने का विषय विचाराधीन है।

**M/s. Eastern Agency Syndicate**

\*621. **Shri U. M. Trivedi:**  
**Shri Mohammed Koya:**  
**Shri Priya Gupta:**  
**Shri Dinen Bhattacharya:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that M/s Eastern Agency Syndicate, Kanpur has not paid income tax along with other taxes since long;

(b) whether it is also a fact that this firm carries on business or trade under the various captions having the same proprietorship or directorship;

(c) if so, the steps taken to assess and realize the taxes from the firm; and

(d) whether Government have allowed exemption to carry on business under various names and under what names?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):**

(a) M/s. Eastern Agency Syndicate is being duly assessed to Income-tax. Except for income-tax of Rs. 1760 for the Assessment Year 1966-67, no other direct taxes are outstanding.

(b) So far as the Government is aware M/s. Eastern Agency Syndicate is a proprietary concern having only one branch viz. M/s. Eastern Traders, at Kanpur.

(c) The firm has been regularly assessed to income-tax and appropriate steps have been and are being taken to realize the tax demands so far assessed.

(d) No exemption has been allowed by the Government, as no permission from the Government is necessary under the Income-tax Act to carry on business under various names.

**Inclusion of Pasi Tribe in Lists of Scheduled Castes and Scheduled Tribes**

\*622. **Dr. M. S. Aney:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the people belonging to the Scheduled Castes and Scheduled Tribes, known as Pasi Tribe, are included in the lists of Scheduled Castes and Scheduled Tribes throughout the country, while those residing in the Vidarbha and Marathwada Divisions of Maharashtra have not been included in the lists published by the Government of Maharashtra;

(b) whether Government propose to issue instructions to the State Government for specifying the Tribes to be deemed under Article 342 (1) and (2) as Scheduled Tribes; and

(c) whether Government also propose to introduce necessary Legislation in this behalf?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):**

(a) The Pasi community is included as a Scheduled Caste in Bihar, Orissa, Punjab, Rajasthan, Haryana, Uttar Pradesh, West Bengal, Delhi and Himachal Pradesh and in parts of Gujarat, Maharashtra, Madhya Pradesh and Mysore.

(b) and (c). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

**Seizure of Hundies in Calcutta**

\*623. **Shri S. M. Banerjee:**  
**Shri Yashpal Singh:**  
**Shri Bagri:**  
**Dr. Ram Manohar Lohia:**  
**Shri Uttiya:**  
**Shri Kishen Pattnayak:**  
**Shri Madhu Limaye:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 111 on the 28th

July, 1966 regarding seizure of hundies in Calcutta and state:

- (a) whether investigations have since been completed;
- (b) if so, the result thereof; and
- (c) the action taken in this matter?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):**

(a) The investigations on the Customs side have been completed. Investigations regarding evasion of income-tax are still in progress.

(b) and (c). The Customs Department have issued three show cause notices in connection with under-invoicing and trafficking in import licences. The adjudication proceedings are in progress.

**Private Finance Companies**

- \*624. **Shri S. C. Samanta:**
- Shri M. L. Dwivedi:**
- Shri Subodh Hansda:**
- Shri P. C. Borooah:**
- Shri Bhagwat Jha Azad:**
- Dr. M. M. Das:**
- Shri Maheswar Naik:**

Will the Minister of Finance be pleased to state:

(a) whether in view of a large number of complaints regarding private finance Companies and other institutions of the type, Government propose to take any action to check their growth and to enact any law to regulate their functioning with proper financial security arrangements with authorised banks;

(b) the action taken against the proprietors of two Finance Companies in Delhi who were reported to be missing at the end of the third week of September, 1966 with a sum of rupees six lakhs which was deposited with these Companies by more than 2,500 people; and

(c) the result of the investigations made by C.I.D. on scores of complaints of cheating by several Finance Companies?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Government and the Reserve Bank have adequate statutory powers to regulate the functions of the private finance companies and other institutions accepting deposits from the public. The Reserve Bank have also issued necessary directives to the non-banking companies to safeguard the interests of the depositors.

(b) In the absence of fuller particulars, Government is not in a position to answer the question.

(c) Of the 20 cases registered by the Delhi Police since January 1965; 4 have been cancelled, 4 are pending trial and 12 are under investigation.

**American Project Aid**

\*625. **Shri P. C. Broooah:** Will the Minister of Finance be pleased to state:

(a) whether the U.S. Agency for International Development has advised Government to submit proposals for American project aid in this year by the end of November, 1966;

(b) if so, whether the proposals have since been made;

(c) if so, the broad outlines thereof; and

(d) the extent of aid sought?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) U.S. authorities expressed to the Government of India in July and August 1966 their willingness to consider any requests that may be made by the Government for loans for projects.

(b) to (d). With the formulation of the Draft Outline of the Fourth Plan, Government have taken up the selection of projects and programmes suitable for sponsoring for loans with U.S. aid authorities during the next twelve to eighteen months. This work is likely to be completed soon.

**Market rent for Type III Quarters**

\*626. **Shri Hari Vishnu Kamath:** Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the market rent of a type III quarter, for which an officer drawing a salary between Rs. 250 to Rs. 400 p.m. is eligible, has been fixed at Rs. 397.00 p.m., in addition to water and electricity charges; and

(b) if so, on what basis?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) No.

(b) Does not arise.

**Birth Control**

\*627. **Shri Yashpal Singh:** Will the Minister of Health and Family Planning be pleased to state:

(a) the total amount proposed to be earmarked for birth control by means of contraceptives during the Fourth Five Year Plan;

(b) whether some of the States have diverted the amount already allotted for family planning; and

(c) if so, the steps Government propose to take to check the same?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) A provision of Rs. 9536.63 lakhs has been tentatively proposed for the contraceptives during the Fourth Five Year Plan.

(b) No, Sir.

(c) Does not arise.

**Rehabilitation of Goldsmiths**

\*628. **Shri S. M. Banerjee:**  
**Shri Daji:**  
**Shri R. S. Pandey:**

Will the Minister of Finance be pleased to state:

(a) whether all displaced goldsmiths have not yet been provided

with full work even after the recent relaxation of the Gold Control Order; and

(b) if so, the further steps likely to be taken by Government in this regard?

**The Minister in the Ministry of Finance (Shri B. R. Bhagat):** (a) The Defence of India (Fourth Amendment) Rules, 1966, giving effect to the relaxation of the Gold Control Order, which were notified on the 1st November, 1966, will increase the employment opportunities for the goldsmiths. It is too early to assess the extent to which these will result in providing the displaced goldsmiths with full work.

(b) The Government have also allowed the schemes of rehabilitation to continue for those goldsmiths who elect not to revert to the goldsmiths profession.

**Co-operative Credit Societies**

\*630. **Shri P. C. Borooah:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Agricultural Credit Department has decided that the Co-operative Credit Societies having paid-up capital of Rs. 1 lakh or more would come under the Banking Laws (Application to Co-operative Societies) Act, 1965, if those Societies have deposits from persons/parties other than its members;

(b) if so, whether representatives of such societies have been consulted in the matter; and

(c) the benefits which will accrue thereby to the members or the depositors of the societies?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Under the Banking Laws (Application to Co-operative Societies) Act, 1965, which come into force with effect from the

1st March, 1966, the important provisions of the Banking Regulation Act, 1949 have been made applicable to the co-operative societies of the type referred to in the question.

(b) The legislation was promoted after consultations with leading co-operators, the All India State Co-operative Banks' Federation, the State Governments and the Standing Advisory Committee attached to the Agricultural Credit Department of the Reserve Bank.

(c) With the extension of the Reserve Bank's control over the co-operative banks, it will be possible to insure the deposits with the co-operative banks through the Deposit Insurance Corporation, after the contemplated amendment to the Deposit Insurance Corporation Act, 1961 is carried out, provided the State Governments concerned also suitably amend their laws governing the co-operative societies.

#### Voluntary Organisations

2772. Shri Uttiya:  
Shri Madhu Limaye:  
Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether Government have turned down the request for or discontinued financial assistance to any voluntary organisations devoted to the cause of economic betterment of Scheduled Castes and Scheduled Tribes; and

(b) if so, the names of such organisations and the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-7487/66].

#### Shortage of Drinking Water

2773. Shri Uttiya:  
Shri Madhu Limaye:

2323 (ai) LSD—3.

Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 100 on the 28th July, 1966, and state:

(a) whether Government have since received any request for assistance from the States affected by shortage of drinking water;

(b) whether Government have since received any particular request for assistance from the States of Rajasthan, Madhya Pradesh, Orissa and Gujarat; and

(c) if so, Government's response thereto?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) and (c). The required information is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-7482/66].

#### Food Adulteration

2774. Shri Uttiya:  
Shri Madhu Limaye:  
Shri Kishen Pattnayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 93 on the 28th July, 1966 and lay a detailed Statement surveying:

(a) the cases of food adulteration State-wise; and

(b) the break-up of the penalties imposed as between less than one year's imprisonment and above?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). A detailed statement giving the available information is laid on the Table of the House. [Placed in Library. See No. LT-7483/66].

**Allopathic, Homeopathic and Unani Manufacturing Pharmacies**

**2775. Dr. Kohor:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of Registered and Licensed Allopathic, Homeopathic and Unani manufacturing Pharmacies in the country, State-wise;

(b) whether any such pharmacy or pharmacies are being run by the Central or State Governments; and

(c) if so, the amount already spent during the last 3 years and the allotment made for the next year?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (c). The information is being collected from the State Governments Union Territories and will be laid on the Table of the Sabha in due course.

**Government-aided Homoeopathic Colleges in India**

**2776. Dr. Kohor:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of Government-aided Homoeopathic Colleges in the country State-wise; and

(b) the amount given to those Colleges during the last 3 years?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). A statement showing the names of Homoeopathic Colleges aided by the Central Government and the amounts given to these Colleges during the last three years is laid on the Table of the House. [Placed in Library. See, No. LT-7484/66].

**Homoeopathic Hospitals and Colleges run by Government**

**2777. Dr. Kohor:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of Homoeopathic Colleges and Hospitals being run by

the State/Central Governments in the country separately, State-wise, with names and places;

(b) the recurring and non-recurring amounts already spent for these Colleges during the last 3 years so far; and

(c) the amount allotted for the next year?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) None.

(b) and (c). Do not arise.

**Ayurvedic and Unani Medical Colleges**

**2778. Dr. Kohor:**  
**Shri Ramachandra Ulaka:**

Will the Minister of Health and Family Planning be pleased to state:

(a) the number of Ayurvedic and Unani Medical Colleges established in the country maintained by the Central/State Governments, State-wise, with dates of establishment of the same;

(b) the recurring and non-recurring expenditure for the last 3 years;

(c) whether Government propose to establish any more such Colleges during the Fourth Plan period; and

(d) if so, in which States and the proposed allotment for the same?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). The information is being collected and will, when available, be placed on the Table of the Sabha.

(c) and (d). An outlay of Rs. 5 crores has been proposed for the development of Indigenous Systems of Medicine which includes Ayurveda and Unani, during the Fourth Plan Period in the State Sector. This includes provision for the establishment/upgrading of Ayurvedic and Unani Colleges as the States may decide. Allocation will be known when States have finalised their Plans.

### Deficit Financing

2779. Shri Sidheshwar Prasad: Will the Minister of Finance be pleased to state:

(a) the extent of deficit financing, year-wise, from 1946-47 to 1965-66;

(b) the amount of foreign loan/aid year-wise, from 1946-47 to 1965-66;

(c) the total money in circulation, year-wise, from 1946-47 to 1965-66; and

(d) the general price index, consumers' price index, foodgrains price index, industrial goods price index and World's general price index from 1946-47 to 1965-66?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (d). A Statement containing the relevant data for comparable years as are readily available is placed on the Table of the House. [Placed in Library. See No. LT-7485/66]. No information on the World's general price index is available.

### Additions and Alterations in Ministers' and Officers' Residences

2780. Shri Kishen Pattanayak:  
Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri M. R. Krishna:

Will the Minister of Works, Housing and Urban Development be pleased to lay on the Table a statement showing the amount spent on additions and alterations of all kinds to the residences of the Members of Council of Ministers and officers of the rank of Under Secretary and above in Delhi from April, 1962 to August, 1965 and from September, 1965 to October, 1965 together with the names of Ministers and officers with the costs of additions and alterations during the two periods?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): The information is being collected and will be laid on the Table of the House.

### नेताओं की मूर्तियां

2782. श्री रणजय सिंह: क्या निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली में कितन-कितन भारतीय नेताओं की मूर्तियां लगाई गई हैं;

(ख) उनकी सफाई का कार्य कौनसा आधिकरण करता है ;

(ग) सफाई का कार्य कितनी प्रवृत्ति के बाद किया जाता है ; और

(घ) प्रत्येक मूर्ति की सफाई कब से नहीं की गई है ?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहर चन्द खन्ना): (क) से (ग). विवरण मन्त्री पटल पर रख दिया गया है ।\*  
[पुस्तकालय में रखा गया, देखिये संख्या एल० टी०—7486/66]

### Medicinal Plants Scheme

2783. Shri Radhelal Vyas: Will the Minister of Health and Family Planning be pleased to state:

(a) whether any officer of her Ministry was sent to U.S.S.R. to study the scheme of medicinal plants there;

(b) for how many days he was there and how many places were visited by him;

(c) whether he has submitted a report of his study of the scheme; and

(d) if so, whether the report will be laid on the Table?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) Two weeks. He visited two places viz. (i) All Union Institute of Medicinal and Aromatic Plants at Vilar, a suburb of Moscow and (ii) the Zonal Experimental Station of

**Medicinal Plants at Kobulett in Caucasus;**

(c) Yes.

(d) Yes.

**Gold recovered from Wool Traders in Laheriasarai**

2784. **Shri Utiya:**  
**Shri Kishen Pattnayak:**  
**Shri Madhu Limaye:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 538 on the 28th July, 1966 and state:

(a) whether the investigation into the seizure of 1,500 grams of gold recovered from wool traders in Laheriasarai in May, 1966 has since been completed; and

(b) if so, the result thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) As stated in reply to Unstarred Question No. 538, 1589 grams of gold and 62,512.522 grams of gold ornaments were involved in four cases:

(i) of these, two cases involving 91 grams of gold and 38,534.300 grams of ornaments have been adjudicated. The gold has been confiscated.

(ii) The remaining two cases involving 1498 grams of gold and 23978.222 grams of ornaments, are still under adjudication.

#### **Foreign Exchange Violations**

2785. **Shri Kishen Pattnayak:**  
**Shri Utiya:**  
**Shri Madhu Limaye:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 257 on the 4th August, 1966 and state:

(a) whether the investigation into the cases involving four firms and five individuals in Bombay, one firm in Thana and a firm and an individual in Baroda who conducted transactions in contravention of the provisions of

the Foreign Exchange Regulation Act have since been completed;

(b) if so, the results thereof; and

(c) the names of these individuals and firms?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) and (c) On the strength of the documents seized during the search of the different premises of the firms and individuals referred to in part (a) of the Question, proceedings were initiated against M/s. Star Trading Company (Pt.) Ltd., Appollo Street, Bombay-1. The case was adjudicated by the Director of Enforcement and various penalties in respect of different illegal transactions against the Foreign Exchange Regulation Act, aggregating to a total amount of Rs. 1,75,000/- were imposed, besides confiscation of seized foreign currencies.

#### **Water Supply Scheme for Mohol village in Maharashtra**

2786. **Shri Sonavane:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the water supply scheme for Mohol Village of Sholapur District in Maharashtra State was sometime back sent to the Central Government for their sanction;

(b) if so, when the proposal was received; and

(c) when the sanction to the scheme will be accorded?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (c). A scheme for providing water supply to Mohol village in Sholapur District was received in the Central Public Health Engineering Organisation in September, 1964. This scheme was scrutinized and returned to the State Government with certain technical comments in October, 1964. Revised details of the scheme were received from the State Government in July, 1965. The scheme was again



returned to the State Government in September, 1965, as the same was not according to the technical comments of the Central Government. The State Government resubmitted the technical details in June, 1966, and the scheme was finally approved for execution by the Central Public Health Engineering Organisation on the 19th November, 1966.

**Hospital Employees of Kerala State**

2787. Shri Visudevan Nair:  
Shri Warior:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the hospital employees of Kerala State have decided to start direct mass action following refusal of Government to rectify the anomalies in pay revision;

(b) whether it is a fact that certain categories of class IV employees in hospitals were given lower pay scale than that recommended by the Pay Commission; and

(c) whether any steps are contemplated to rectify the anomalies?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c) The information is being collected and a statement will be laid on the Table of the Sabha.

विदेशी मुद्रा की चोरी करने वाले लोगों का गिराह

2788. श्री हुसम चन्व कश्यपः  
श्री रामेश्वरानन्दः

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यमा में मैसर्स नारायण रय नन्द किशोर नाथ से काम कर रही एक भारतीय फर्म मैसर्स मैकेंजीज लिमिटेड नामक बम्बई की एक फर्म के साथ मिल कर विदेशी मुद्रा की चोरी करती है;

(ख) फर्म को कितनी विदेशी मुद्रा संजूर की गई थी और उक्त कितनी विदेशी मुद्रा खर्च की;

(ग) क्या यह भी सच है कि इस फर्म ने मैसर्स मैकेंजीज लिमिटेड के साथ मिलकर बहुत बड़ी मात्रा में कर प्रपंचन किया है; और

(घ) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) से (घ). सूचना इकट्ठी की जा रही है और यथासम्भव श.घ. हो सन की मेज पर रख दी जायगी ।

**Tax evasion charges against late Dr. T. Saifuddin**

2789. Shri Madhu Limaye:  
Shri Kishen Pattinayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2623 on the 18th August, 1966 and state:

(a) whether the investigations into the tax evasion charges against the estate of the late Dr. T. Saifuddin have since been completed; and

(b) if so, the result thereof?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir. The investigations are still in progress.

(b) Does not arise.

**Chairman, Central Board of Direct Taxes**

2790. Shri Madhu Limaye:  
Shri Kishen Pattinayak:  
Dr. Ram Manohar Lohia:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 3305 on the 25th August, 1966 and state:

(a) whether the scrutiny of the cases hurriedly disposed of by the present Chairman of the Central Board of Direct Taxes, has since been completed;

(b) if so, the results thereof;

(c) whether Government propose to give a further extension to the present Chairman of the Central Board of Direct Taxes; and

(d) if so, the reasons for considering further extension for this officer, against whom serious allegations have been made?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). The scrutiny of the cases disposed of by the present Chairman, Central Board of Direct Taxes has since been completed. The scrutiny has not revealed any evidence of undue haste. The assurance given during the 15th Session of the Lok Sabha in reply to the Unstarred Question No. 3305 on 25-8-1966 has also been since implemented.

(c) and (d). The term of the present Chairman, Central Board of Direct Taxes, is upto the 21st January, 1967. The question of extension of the term of the present incumbent is an administrative matter but such question has not arisen and there is no present proposal to give him an extension. No allegation against this officer has been substantiated.

#### Cases against Shri Hari Das Mundhra

2791. **Shri Madhu Limaye:**  
**Shri Kishen Pattanayak:**  
**Dr. Ram Manohar Lohia:**  
**Shri P. C. Borooah:**

Will the Minister of Finance be pleased to refer to the reply given to the Unstarred Question No. 2625 on the 18th August, 1966 and state:

(a) whether a show-cause notice against Shri Haridas Mundhra has since been issued, on the basis of a report received from the Inspector, Board of Trade, U.K. indicating certain foreign exchange violations;

(b) whether investigation from the point of view of tax-evasion, arising out of the same report, has since been completed;

(c) if so, the details of the reply to the show-cause notice given by Shri Mundhra; and

(d) whether further action has been taken by Government or is

proposed to be taken in these two matters?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) A show-cause memo has been issued to Shri Haridas Mundhra on the basis of the evidence available with the Enforcement Directorate regarding the contravention of the provisions of the Foreign Exchange Regulation Act, 1947 by Shri Mundhra.

(b) No, Sir. The investigations are still in progress.

(c) The reply to the show-cause memo issued by the Enforcement Directorate has not so far been received.

(d) It would not be in public interest to disclose at this stage any further action that the Government may take in this case.

#### Loans from Abroad

2792. **Dr. M. M. Das:**  
**Shri Bhagwat Jha Asad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Dr. L. M. Singhvi:**

Will the Minister of Finance be pleased to state:

(a) the names of the countries from whose Governments we have taken loans since the beginning of our First Five Year Plan to date;

(b) the total amount of these loans; and

(c) the amount of annual interest India is likely to pay according to the terms of these loans?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-7476/66].

मैसर्स थोरियंटल टिम्बर ट्रेडिंग कारपोरेशन  
(प्राइवेट) लिमिटेड तथा मैसर्स मैकेन्जीज  
लिमिटेड

2793. श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

श्री रामेश्वरानन्द :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे  
कि :

(क) क्या यह सच है कि मैसर्स थोरि-  
यंटल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट)  
लिमिटेड, बम्बई तथा मैसर्स मैकेन्जीज लिमि-  
टेड, बम्बई के भागीदारों ने प्राय- कर से बचने  
के लिए देश में विभिन्न स्थानों पर तथा विदगों  
में भिन्न-भिन्न नामों से अपनी फर्म चला रखी  
है ;

(ख) यदि हां, तो इन व्यक्तियों से  
सम्बन्धित कितनी फर्मों की क्या संख्या है  
उनके नाम क्या हैं और वे किन स्थानों पर हैं ;

(ग) क्या यह भी सच है कि ये व्यक्ति  
उसी पंजी को कागजों में अनियमित रूप से  
दिखा कर बैंकों से ऋण लेते हैं तथा सरकार  
से ठेके प्राप्त करते हैं ;

(घ) क्या इन फर्मों के विरुद्ध जांच इस  
नियम के अन्तर्गत पर भी है कि एक ही परिवारों  
के व्यक्तियों की विभिन्न फर्मों के लेखों की  
एक ही आयकर अधिकारी साथ-साथ पड़ताल  
करें ; और

(ङ) यदि नहीं, तो इस प्रकार प्राय कर  
अपवचन के मामले का पता लगाने के लिये  
सरकार द्वारा क्या कार्यवाही की जा रही है ?

वित्त मंत्री (श्री शास्त्रीजी चौधरी) :

(क) और (ख). मैसर्स थोरियंटल टिम्बर  
ट्रेडिंग कारपोरेशन (प्रा०) लिमिटेड और  
मैसर्स मैकेन्जीज लिमिटेड निगमित कम्पनियां  
हैं और उनके कोई भागीदार नहीं हैं। बम्बई  
में ऐसी बहुत सी कम्पनियां हैं जिनमें मैसर्स  
थोरियंटल टिम्बर ट्रेडिंग कारपोरेशन (प्रा०)  
लिमिटेड और मैसर्स मैकेन्जीज लिमिटेड

को नियन्त्रित करने वाले व्यक्ति के हित  
निहित हैं। इनमें से कुछ कम्पनियां पुरानी हैं  
और कुछ गत कुछ वर्षों में चालू की गई हैं।  
सरकार के पास ऐसी कोई सूचना नहीं है कि  
ये कम्पनियां आयकर की चोरी के लिये चलाई  
गई हैं। विदगों में चालू की गई कम्पनियों के  
बारे में भी सरकार को कोई सूचना नहीं है।

सम्बन्धित कम्पनियों के नाम इस प्रकार  
हैं :—

1. मैसर्स धुनधुनवाला ब्रदर्स
2. मैसर्स श्रीराम रामीरंजन।
3. रांची, रूरकेला, ऊटकमण्ड और  
सारावती में ठेके चलाने के लिये  
साझे की कम्पनियां।
4. धुनधुनवाला जरवियस लिमिटेड।
5. रेयन पल्प मैन्युफैक्चरिंग लिमि-  
टेड।
6. कल्याण पल्प एण्ड वेपर मिल्स  
लिमिटेड।
7. नेशनल इण्डिया ट्रेडर्स प्राइवेट  
लिमिटेड।
8. थार० जे० एण्ड सन्स।

ये सभी कम्पनियां बम्बई में स्थित हैं।

(ग) सरकार के पास कोई सूचना नहीं  
है।

(घ) और (ङ). ऐसा कोई नियम नहीं  
है। फिर भी जांच-पड़ताल की सुविधा के  
लिये केन्द्रीय प्रत्यक्ष-कर बोर्ड इन सब मामलों  
को केन्द्रित करने की कार्यवाही कर रहा है।

मैसर्स थोरियंटल टिम्बर ट्रेडिंग कारपोरेशन

2794. श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

श्री स० सा० वर्मा :

श्री रामेश्वरानन्द :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे  
कि :

(क) 1962-63, 1963-64 तथा  
1964-65 में मैसर्स थोरियंटल टिम्बर

ट्रेडिंग कारपोरेशन लिमिटेड, बम्बई ने प्रति वर्ष कुल कितनी मात्रा में कच्चे माल का उपयोग किया तथा कुल कितना माल तैयार किया और सरकार को कितना उत्पादन शुल्क दिया;

(ख) उपरोक्त निगम ने आपातकाल जोखिम कारखाना बीमा योजना, आपातकाल जोखिम माल बीमा योजना, अग्नि बीमा योजना तथा कर्मचारी प्रतिकर बीमा योजना के अन्तर्गत पृथक्-पृथक् कितनी पालिसियां लीं।

(ग) उपरोक्त भागों (क) और (ख) के उत्तर में दिये गये आंकड़ों के आधार पर इस निगम द्वारा आपातकाल युद्ध जोखिम योजना के अन्तर्गत उत्पादन-शुल्क की कितनी राशि का अपवंचन किया गया प्रतीत होता है; और

(घ) इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है ?

**वित्त मंत्री (श्री साचीन्द्र चौधरी) :**

(क) 1962-63, 1963-64 तथा 1964-65 में मैसर्स प्रोरियण्टल टिम्बर ट्रेडिंग कारपोरेशन लिमिटेड, बम्बई द्वारा इस्तेमाल किये गये कच्चे माल और तैयार किये गये माल के आंकड़े उपलब्ध नहीं हैं। बताया जाता है कि यह कम्पनी इमारती सड़की का काम करती है, जिस पर उत्पादन-शुल्क नहीं लगता। इसलिए, उत्पादन-शुल्क, की सरकार को प्रदायशी करने का सवाल पैदा नहीं होता।

(ख) यह कम्पनी आपातकाल जोखिम कारखाना बीमा योजना के अधीन हर तिमाही में बीस लाख रुपये से लेकर पच्चीस लाख रुपये तक का बीमा और आपातकाल जोखिम माल बीमा योजना के अधीन प्रलग प्रलग तिमाहियों में 8.20 लाख रुपये से लेकर दस लाख रुपये तक का बीमा करवाती है।

आपातकाल जोखिम माल और आपातकाल जोखिम कारखाना बीमा योजनाओं के

अधीन दी गयी अपनी दरखास्तों में कम्पनी ने बताया है कि उसने कारखानों के लिए लगभग 24 लाख रुपये और माल के लिए 6 लाख रुपये से 11 लाख रुपये के बीच का अग्नि-बीमा कराया है।

जहां तक कर्मचारी प्रतिकर बीमा योजना का सम्बन्ध है, कम्पनी के लिए यह आवश्यक नहीं है कि वह बीमे की राशि सरकार को बताए, क्योंकि यह बीमा स्वेच्छा से कराया जाता है।

(ग) और (घ). भाग (क) में दिये गये उत्तर को देखते हुए, आपात जोखिम बीमा योजनाओं के अधीन उत्पादन-शुल्क वसूल करने का सवाल पैदा नहीं होता किन्तु यदि प्रश्न का संकेत आपात जोखिम योजनाओं के अधीन प्रीमियम न देने की ओर है, तो सही-सही रकम का भ्रमी पता नहीं है और उसकी जांच-पड़ताल की जा रही है। यदि कभी प्रीमियम की चोरी का पता लगेगा, सम्बन्धित कानूनों के अधीन उस समय इस मामले में उचित कार्यवाही की जायगी।

#### Houses for Life Insurance Corporation Employees

2795. **Shri S. M. Banerjee:**  
**Shri Daji:**

**Will the Minister of Finance be pleased to state:**

(a) whether any amount has been sanctioned by the Life Insurance Corporation for building houses for its employees during the current year;

(b) if so, the number of houses to be constructed during 1966;

(c) whether house building loans have also been given to the employees; and

(d) if so, the total amount sanctioned for 1966?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) 55 (approximately).

(c) Yes, Sir.

(d) Rs. 16.28 lakhs between 1-1-1966 and 31-8-1966.

**Texmaco**

**2796. Shri S. M. Banerjee:  
Shri Daji:**

Will the Minister of Finance be pleased to state:

(a) whether searches took place in the office premises of M/s. Textile Machinery Corporation Ltd., Calcutta in 1965;

(b) if so, whether the houses of the Directors of the concern were also searched; and

(c) if not, the reasons therefor?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Based on information, the Enforcement Directorate searched the office premises of M/s. Textile Machinery Corporation Ltd., Calcutta between 20th and 22nd September, 1965.

(b) No, Sir.

(c) Considering the nature of the information, this was not considered necessary by the Enforcement Directorate.

**Construction of Jetties and Harbours in Andaman & Nicobar Islands**

**2797. Shrimati Savitri Nigam:  
Shri H. C. Linga Reddy:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the construction of jetties and harbour and allied marine works in Andaman and Nicobar was taken over from the Andaman Public Works Department by the Army and major portion by the Principal Engineer, Marine; and

(b) if so, the justification of maintaining the original number of eight Divisions in Public Works Department of Andaman and Nicobar Islands.

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) The Naval authorities have undertaken to construct a deep water wharf. The Principal Engineer (Marine) has undertaken construction of Jetties at Noncowrie, Mayabunder and Areal Bay. The Andamans P.W.D. continues to carry out some other works like a jetty at Mus, desilting of approach channel to dry dock and pitching to dry dock.

(b) There are at present seven Divisions in the Andamans P.W.D. Continuance of P.W.D. Divisions is justified on the basis of the value of works executed according to the prescribed yardstick.

**Tenders called for by Andaman P. W. D.**

**2798. Shrimati Savitri Nigam:  
Shri H. C. Linga Reddy:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the total number of contractors employed by Andaman Public Works Department and the total value of works executed by them during the last 3 years against the total sanctioned amount;

(b) the number of cases under arbitration;

(c) the number of contractors whose payments are overdue; and

(d) the reasons for withholding their payment or not paying them in time?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) (i) The total number of contractors employed by the Andamans P.W.D. during the last 3 years is 29.

(ii) The total value of the works executed by them during the last 3 years is Rs. 12,90,740/-.

(iii) The total sanctioned amount for the same period is Rs. 4,17,65,320/-.

(b) Three cases, in one of which the award has been given.

(c) One.

(d) Supply of Katcha boulders by the contractor and his failure to stack the materials properly.

**Excess over Estimates of Works Executed by Andaman P. W. D.**

2799. Shrimati Savitri Nigam:  
Shri H. C. Linga Reddy:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the Andaman Public Works Department never completes work according to the originally sanctioned estimates but on second and third revised estimates which raises the expenses many times more than the cost originally estimated;

(b) if so, the reasons therefor;

(c) the number of works which exceeded the originally estimated cost and subsequent estimates separately during the last two years;

(d) the action taken against the officers responsible; and

(e) if not, the reasons therefor?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) to (e). The question is of a general nature. If information is desired in regard to some specific works covering a specific period, an effort will be made to collect the information.

**Watches Seized in Bombay**

2800. Shri Bagri:  
Shri Yashpal Singh:  
Shri Ram Sewak Yadav:  
Shri Hukam Chand  
Kachhavalya:  
Shri Bade:  
Shri Vishram Prasad:

Shri Uttiya:  
Shri Kishen Pattnayak:  
Shri Madhu Limaye:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 481 on the 28th July, 1966 regarding watches seized in Bombay and state:

(a) whether the investigation have since been concluded; and

(b) if so, the action taken against the persons concerned?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) As a result of adjudication proceedings, watches valued at Rs. 57,000 have been confiscated absolutely. No personal penalties have been imposed. In respect of the remaining watches valued at Rs. 27,000 show cause memos have been issued to the persons concerned.

**Power Quota for Agriculture in States**

2801. Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri P. C. Borooah:  
Shri M. L. Dwivedi:  
Shri Bhagwat Jha Azad:  
Dr. M. M. Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is any quota fixed for the supply of power for agricultural purposes in the various States;

(b) if not, whether such an arrangement is contemplated by Government; and

(c) the present arrangements for the supply of power to the agriculturists?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) and (b). No. Generally speaking shortage of power has not been a bottleneck in giving connections for agricultural purposes.

(c) Service connections to the agriculturists are given in the different States provided suitable transmission lines are available in the vicinity and the connection justifies the financial standards laid down for the purpose by the particular State. However, all the States have been requested to liberalise the terms and conditions for such connections on the basis of the recommendations made in the Conference of the Chairman of State Electricity Boards held in November, 1965.

#### **Damodar Valley Corporation**

2802. Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri P. C. Borooah:  
Shri Bhagwat Jha Azad:  
Shri M. L. Dwivedi:  
Dr. M. M. Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Damodar Valley Corporation had appointed two special Committees to study the working and staffing pattern of its different Departments;

(b) whether these Committees have completed their work and submitted their reports;

(c) if so, the main recommendations made by these committees to improve the efficiency and economy of the Corporation; and

(d) whether these have been accepted by the Corporation?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) to (d). The Committee set up by the DVC to study the staffing pattern and working of their Electricity Department has completed its work and its report is in the process of drafting.

The other Committee set up for similar purposes in respect of the Departments, other than the Electricity

Department, has submitted its report on five Departments. The main recommendations contained in the report are indicated below:—

- (i) Reduction of strength of personnel.
- (ii) Delegation of enhanced powers to the executive officers with a view to minimising references to the headquarters office.
- (iii) Simplification and streamlining of office procedure to eliminate duplication of work e.g. introduction of single file system, minimising of handling of files at different levels etc.
- (iv) Establishment of a unit for Organisation and Method Study.
- (v) Introduction of incentive measures for meritorious work.
- (vi) Training of Staff.
- (vii) Periodical inspection of offices by the heads of departments and offices.
- (viii) Decentralisation of work as far as possible.

Its examination of the remaining Departments is in progress. Pending finalization of the report on the other Departments, the Corporation have accepted the recommendations of the Committee on the five departments and have issued orders in respect of the following:—

- (1) freezing initial direct recruitment to regular non-technical posts;
- (2) stoppage of further recruitment of work-charged personnel;
- (3) 10 per cent cut in Corporation's budget provision relating to overtime allowance, travelling allowance and contingent expenditure; and

(4) Curtailment of expenditure on vehicles.

**Shortage of Water in D.V.O.**

2803. Shri Subodh Hansda:  
 Shri S. C. Samanta:  
 Shri P. C. Borooah:  
 Shri Bhagwat Jha Azad:  
 Shri M. L. Dwivedi:  
 Dr. M. M. Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that hydro-electric plants had to be shut down due to shortage of water in the Damodar Valley Corporation reservoirs;

(b) if so, the period for which they had to be closed down;

(c) whether these have now started functioning; and

(d) whether this had any effect on the electric supply to the States and whether any alternate arrangements were made to make up the shortage?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Due to shortage of water in the DVC reservoirs, out of three hydro-electric power stations, Panchet Hill Station and Tilaiya Station have already been closed. Mainthou hydro-electric station is now closed and will run for peaking purposes only next month.

(b) and (c): The hydro-electric stations will remain closed throughout the dry weather period and will start functioning when the reservoir gets replenished after the onset of monsoon. Mainthou hydro-electric station will, however, run for 2/3 months from December, 1966.

(d) No. Even in normal times the hydel stations are mainly used for peaking purposes. With the reduction in hydel generation the thermal sets will have to take the extra load. As the DVC system is inter-connected

with several other systems it can obtain assistance from them, should the situation demand it. With the commissioning of the new 140 MW thermal unit of the DVC at Durgapur shortly, it will be possible not only to meet DVC's own requirement but also to supply power to the adjoining systems to meet shortages, if any, for some time.

दिल्ली में अनधिकृत बस्तियां

2804. श्री यशपाल सिंह :

श्री बड़े :

श्री हुकम चन्द कछवाय :

क्या निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली की अनधिकृत बस्तियों में रहने वाले लोगों ने हाल में सरकार से प्रार्थना की है कि उन के द्वारा निर्मित मकानों को नियमित किया जाये ; और

(ख) यदि हाँ, तो सरकार ने इस सम्बन्ध में क्या निर्णय किया है ?

निर्माण, आवास तथा नगरीय विकास मन्त्री (श्री मेहर चन्द खन्ना) : (क) जी हाँ।

(ख) यह निर्णय किया गया है कि 1 सितम्बर, 1962 से पूर्व अर्थात् दिल्ली मारटर प्लान के लागू होने की तारीख से पूर्व अनधिकृत निर्माण को नियमतीकरण के लिए विचार किया जा सकता है, यदि वे अपने क्षेत्र के अनुमोदित ले-आउट प्लानों में ठीक बैठ जायें तथा हरा रखने अथवा सड़कों और सामुदायिक सुविधाओं के लिए निर्धारित भूमि पर स्थित न हों। इस श्रेणी के अनधिकृत निर्माण जो कि नियमित नहीं किये जा सकते, गिरा दिये जायेंगे तथा उनके स्वामियों को उनकी भूमि का मुआवजा दिया जायेगा तथा आस-पास के क्षेत्र में ही उन्हें वैकल्पिक स्थान दिया जायेगा। इस प्रयोजन के लिए, सभी



प्रतधिकृत निर्माण/वस्तियों का सर्वेक्षण किया जायेगा तथा उसके बाद उनके नियमतीकरण/विक्रय के लिए प्रस्ताव तैयार किया जायेगा।

**Labour Camps and Markets for Vendors in Delhi**

**2805. Shri Shree Narayan Das:** Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the question of drawing up a comprehensive plan to build labour camps for workers and small markets in different areas where vendors can be given shops at modest rent, has been considered by Government;

(b) whether the New Delhi Municipal Committee and the Delhi Municipal Corporation have sought the help of Government for planned rehabilitation of such people and squatters; and

(c) if the replies to parts (a) and (b) above be in the affirmative, the decision taken thereon?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) to (c). A proposal to provide shelters to persons, who squatted on Government and public lands in Delhi after the 31st July, 1960, in barrack type community sheds on the periphery of the urban area of Delhi is under consideration. If the proposal is accepted, the sheds will be put up by the Municipal Corporation of Delhi and the necessary financial assistance will be provided by Government.

The Municipal Corporation of Delhi and the New Delhi Municipal Committee have proposals to construct stalls and markets in different areas for the rehabilitation of licensed rickshaws and vendors on road berms. The New Delhi Municipal Committee's request for allotment of land for construction of shops/markets is under consideration.

**Trisuli Hydel Project in Nepal**

**2806. Dr. M. M. Das:**  
**Shri B. K. Das:**  
**Shri Bhagwat Jha Amod:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Trisuli Hydel Project in Nepal, which is being executed by India as a part of the Aid Programme, is nearing completion and one of the three units of generators has been commissioned;

(b) if not, the reasons for the delay; and

(c) the total estimated cost of the project and the foreign exchange component of the cost?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) All the three generating units under Stage I of the Trisuli Hydel Project have been commissioned.

(b) Does not arise.

(c) The revised estimated cost of the project is of the order of Rs. 12.87 crores. The foreign exchange component is about £ 1,057,500.

**Aid from Abroad Spent on Agriculture**

**2807. Dr. P. N. Khan:**  
**Dr. M. M. Das:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Finance be pleased to state:

(a) the total amount of foreign aid, loans and grants, received by India during the Third Plan period;

(b) the amount and percentage of the total amount received to that spent on the development of agriculture; and

(c) whether it is a fact that the amount spent on agriculture, is less than one per cent. of the total foreign aid received during the Third Plan period?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). The total amount of foreign aid (loans and grants) received during the Third Plan period was Rs. 2438 crores. The amount allocated for development of agriculture (viz. foreign exchange for import of fertilizers, establishment of irrigation facilities, manufacture of fertilizers, agricultural tractors, tillers, etc., but excluding rural electrification, transport etc.) was Rs. 194 crores which is approximately eight per cent of the total aid. In addition to the aid resources, foreign exchange allocations were made during the Third Plan for development of agriculture of the order of Rs. 120 crores from other resources.

(c) No, sir.

#### Board for Rural Water Supply Scheme

2803. **Shri S. C. Samanta:**  
**Shri M. L. Dwivedi:**

#### Constitution

- |   |                  |
|---|------------------|
| 1. Shri D. P. Karmarkar, M.P.   | Chairman         |
| 2. Shri R. R. Morarka, M.P.   | Member           |
| 3. Shri Gian Prakash, Joint Secretary, Ministry of Health and Family Planning.                | Member           |
| 6. Shri N. V. Modak, Consulting Public Health Engineer, Bombay.                               | Member           |
| 5. Shri M. P. Dube, M.L.A., Madhya Pradesh.   | Member           |
| 4. Shri S. Rajagopalan, Deputy Director General (PHF) Directorate General of Health Services. | Member-Secretary |

#### Terms of Reference

- To discuss with the State Governments the measures for processing their rural water supply schemes with a view to overcoming difficulties of procedure and administrative handicaps and to suggest appropriate machinery for their implementation;
- to provide liaison between the State Governments and the Central Government with regard to the implementation of the rural water supply schemes;
- to advise the Central Government regarding action to be taken by them;
- to do all such things as may be possible and necessary to assist the expeditious implementation of rural water supply schemes especially in the scarcity and difficult areas.

**Shri Subodh Hansda:**  
**Shri Bhagwat Jha Asad:**  
**Shri P. C. Borooah:**  
**Dr. M. M. Das:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government have any proposal under consideration to appoint a special machinery like the Rural Water Supply Board to ensure successful implementation of the Rural Water Supply Scheme; and

(b) if so, the details thereof?

**The Minister of Health and Family Planning (Dr. Sushila Nayyar):** (a) and (b): The execution of water supply schemes is primarily the responsibility of the State Governments. However, with a view to expediting action in this regard, the Government of India had constituted a Drinking Water Board in April, 1963. Its present constitution and the terms of reference are as follow:—

**Asian Development Bank**

**2309. Shri Surendra Pal Singh:** Will the Minister of Finance be pleased to state:

(a) the number of countries who have so far ratified the agreement for the setting up of the Asian Development Bank; and

(b) how many more are yet to sign the instrument of ratification before the proposed bank can come into existence?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Out of 31 countries which were signatories to the Agreement establishing the Asian Development Bank, 30 countries ratified the Agreement within the prescribed date viz. 30th September, 1966.

(b) None. The Bank has already come into existence.

**Change of Fiscal Year**

**2310. Shri Surendra Pal Singh:** Will the Minister of Finance be pleased to state:

(a) whether there is any proposal under consideration to change the country's fiscal year;

(b) if so, the reasons for which this change is sought to be made; and

(c) the time by which Government are likely to come to a final decision in this regard?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The Government of India have considered this matter on a number of occasions and come to the conclusion that there would be no great advantage in making a change in the present fiscal year.

(b) and (c). Do not arise.

**Birthday Purse to the Former Chief Minister of U.P.**

**2311. Shri P. R. Chakraverti:  
Shri H. C. Linga Reddy:**

**Shri Indrajit Gupta:  
Shri Sivamurthi Swamy:**

Will the Minister of Finance be pleased to state:

(a) whether the Central Government have started an enquiry into the sources of income of the donors who contributed to the purse presented to Shri C. B. Gupta, former Chief Minister of U.P. on his 65th birthday;

(b) whether Government have decided to levy Income-tax on the purse;

(c) whether Shri C. B. Gupta has raised any objection to this decision;

(d) if so, on what grounds; and

(e) the final decision taken in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) A list of the donors has been called for from the Samiti which presented the purse to Shri C. B. Gupta. Necessary enquiry into the source of the donations will be made by the Income-tax Officers concerned at the time of the assessments of the donors.

(b) The question whether the amount received by Shri C. B. Gupta is taxable or not has to be decided by the Income-tax Officer, who is the statutory authority empowered to deal with cases of assessment. As the amount was received by Shri C. B. Gupta during the financial year 1966-67, it would fall to be assessed to income-tax, if at all, in the assessment year 1967-68, i.e. on or after the 1st April, 1967.

(c) to (e). Do not arise.

**Relief to Pensioners**

**2312. Shri P. R. Chakraverti:  
Shri H. C. Linga Reddy:  
Shri Yashpal Singh:**

Will the Minister of Finance be pleased to state:

(a) whether the Central Government have received a memorandum from the Pensioners' Association;

(b) whether Government propose to appoint any Committee to examine the question of revision of the Pensioners' Act of 1871 and Pension Commutation Rules to bring them in line with the present day requirements; and

(c) the steps if any, devised to give immediate relief to the pensioners, specially those who receive pensions not exceeding Rs. 300 per month?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Government have been receiving representations from certain Pensioners' Associations for the grant of relief to pensioners.

(b) No, Sir. The amount of pension admissible in a case is calculated under the relevant Pension Rules, and not under the provisions of the Pensions Act, 1871. This Act, in fact, contains *inter alia* some salutary provisions for the pensioners like freedom from attachment of their pensions. No revision of the Act is at present contemplated. Commutation of pension is optional and the existing rules do not call for any revision.

(c) *Ad hoc* relief to pensioners has been given from time to time, the last occasion on which an increase was given being in October, 1963. The aforesaid increase covers personnel in receipt of pension upto Rs. 200 p.m.

#### Land in Delhi for L.I.C.

2813. Shri P. E. Chakraverti:  
Shri H. C. Linga Reddy:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether Government are of the view that organisations like the Life Insurance Corporation should construct and make available suitable accommodation to the public sector undertakings;

(b) whether it is a fact that a large plot of land in New Delhi has been made available to the Life Insurance

Corporation but no construction has yet been undertaken;

(c) whether Government have sought information from the L.I.C. as to how it wanted to utilise the land; and

(d) if so, the reply thereto?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) to (d). A plot of land measuring 3.485 acres lying between the Janpath and Parliament Street has been leased out to the Life Insurance Corporation. The possession of this site was handed over to the Corporation in December 1962. The Corporation prepared building plans and submitted them to the Delhi Development Authority, but the latter could not give clearance as the zonal development plan of the area was under consideration. Now, the zonal plan has been finalised and approved by the Government and the Corporation has been advised to prepare their building plans in accordance with the zonal plan and to submit them to the New Delhi Municipal Committee for sanction. This matter was finalised on the 5th of November, 1966 after my discussion with the Chairman, Life Insurance Corporation.

#### Layout Plan of New Colonies in Delhi

2814. Shri Yashpal Singh: Will the Minister of Works, Housing and Urban Development be pleased to refer to the reply given to Unstarred Question No. 571 on the 28th July, 1966 regarding the layout plans of new colonies around Delhi and state:

(a) whether the zonal development plans have since been finalised by the Delhi Development Authority and approved by Government; and

(b) the names of the unapproved colonies which are likely to be approved during the next six months?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) Out of fifty zonal development plans so far published by the Delhi Development Authority for inviting public objections/suggestions, 11 zonal development plans have since been approved by the Government. The remaining zonal plans are in the process of finalisation.

(b) The Government had appointed a Committee in September, 1966 to examine the problem of various unauthorised colonies in Delhi. This Committee has submitted its interim report and have suggested, *inter-alia* that such unauthorised constructions/colonies as had come up before the 1st September, 1962 (i.e. the date when the Master Plan of Delhi came into force) and where construction of substantial nature exists, may be considered for regularisation if they conform to the land use shown in the Plan and can be fitted into the approved layout plan of the areas. It is too early to indicate the names of those unapproved colonies which may be considered for regularisation during the next six months.

#### **Complaints against Officers of Government Press, Aligarh**

2815. **Shri Yashpal Singh:** Will the Minister of **Works, Housing and Urban Development** be pleased to refer to the reply given to Unstarred Question No. 506 on the 28th July, 1966 regarding complaints against officers of Government Press, Aligarh and state:

(a) whether investigations have since been completed;

(b) if not, the reasons therefor; and

(c) when the investigations are likely to be completed?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) to (c). The investigations are nearing completion.

2323 (Ai) LS-4.

#### **Drugs and Pharmaceutical Manufacturers**

2816. **Shri Bibhutji Mishra:**  
**Shri K. N. Tiwary:**

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that she said at the All-India Conference of **Drugs and Pharmaceutical Manufacturers** held in Calcutta on the 17th September, 1966 that the manufacturers should concentrate in the manufacture of those items which were most essential and which could be manufactured with the least expenditure in the way of foreign exchange; and

(b) if so, Government's initiative in the matter and assistance so far proposed to be given to the manufacturers in this regard?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes.

(b) To achieve the purpose set forth, Government's efforts have been directed in two directions, namely, (a) to screen the raw materials required by manufacturers and to allow import of only such raw materials as are necessary for the processing of essential drugs and (b) to seek the co-operation of the medical profession so as to ensure that only essential and relatively inexpensive drugs are prescribed. The following are the details of the measures taken in this regard.

Government have, as far as possible, been recommending raw-materials for the manufacture of only those drugs which are considered essential. The State Drugs Control authorities were advised to weed out non-essential drugs and also such drugs whose therapeutic efficacy was in doubt.

The National Formulary, a revised edition of which has recently been brought out, has been recommended to the medical profession, medical colleges, etc. for adoption. The National Formulary offers an effective

range of drugs, and since hospitals and medical institutions would prefer to adopt the Formulary for their prescribing needs, most of the manufacturers will be inclined to market them.

Government have also appointed a Committee of experts to draw up a list of essential drugs. The object in constituting this Committee is to review the wide range of drugs which are available for treatment of the same range of diseases or conditions and to recommend to medical practitioners drugs which would be effective and at the same time comparatively inexpensive in respect of the cost of treatment. The Committee will sift those drugs which are therapeutically useful and adequate from those which are relatively non-essential but which may have acquired popularity on account of long usage and propaganda.

**केन्द्रीय सरकार द्वारा गंडक परियोजना को अपने अधीन लिया जाना**

2817. श्री विभूति मिश्र :  
श्री क० ना० तिवारी :

क्या सिंचाई और विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या गंडक परियोजना के कार्य को अपने नियन्त्रण में लेने के बारे में सरकार ने कोई निर्णय कर लिया है ; और

(ख) यदि हां, तो क्या निर्णय किया गया है तथा केन्द्र द्वारा निर्माण कार्य किस तारीख से आरम्भ किया जायेगा ?

सिंचाई और विद्युत मंत्रालय में राज्य मंत्री (डा० कु० ल० राव) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

**भारत में प्रायकर-दाता**

2818. श्री विश्राम प्रसाद : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) भारत में इस समय ऐसे कितने प्रायकर-दाता हैं जिनकी वार्षिक आय एक लाख रुपये प्रथमवा इससे अधिक है ; और

(ख) इन में से कितने व्यक्ति अवयस्क हैं ?

वित्त मंत्री (श्री शर्चान्द्र चौधरी) :

(क) 30-9-66 को एक लाख रुपये या उससे अधिक की वार्षिक आय वाले प्रायकर-दाताओं की संख्या 12,754 थी ।

(ख) 111 ।

**अधिकारियों को दिये गये भत्ते**

2819. श्री विश्राम प्रसाद : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1965-66 में केन्द्रीय सरकार के राजपत्रित अधिकारियों के महंगाई भत्ते, नगर प्रतिकर भत्ते तथा यात्रा भत्ते पर कुल कितना खर्च आया ;

(ख) उक्त अवधि में आशुलिपिकों (स्टेनोग्राफरों) को कितना समयोपरि भत्ता दिया गया ; और

(ग) वर्ष 1966-67 के प्राय-व्ययक में इन दो वर्गों के लिए कितनी धनराशि की अलग-अलग व्यवस्था की गई है ?

वित्त मंत्री (श्री शर्चान्द्र चौधरी) :

(क) न (ग). विभिन्न मन्त्रालयों/विभागों से सूचना इकट्ठी की जा रही है और यथा-सम्भव शीघ्र ही सदन की मेज पर रख दी जायगी ।

**कर्मचारी निरीक्षण एकक**

2820. श्री विश्राम प्रसाद : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके मन्त्रालय के अधीन अब तक कितने कर्मचारी निरीक्षण एकक स्थापित किये गये हैं ; और

(ख) इन एककों में प्रत्येक श्रेणी के कितने कर्मचारी काम कर रहे हैं ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) वित्त मन्त्रालय में केवल एक कर्मचारी-निरीक्षण एकक स्थापित किया गया है। इस एकक में इस समय 13 दल हैं जो सरकारी कार्यालयों में कर्मचारियों की संख्या निर्धारित करने तथा कार्य का मापदण्ड बनाने में लगी हुई हैं।

(ख) कर्मचारी निरीक्षण एकक की श्रेणीवार संख्या निम्न प्रकार है :—

श्रेणी	स्वीकृत संख्या	कार्य कर रहे कर्मचारियों की संख्या
श्रेणी i	19	14
श्रेणी ii	32	29
श्रेणी iii	32	23
श्रेणी jv	9	7
जोड़	92	73

#### Conveyance Advance to Government Employees

2821. Shri N. R. Laskar:  
Shri R. Barua:

Will the Minister of Finance be pleased to state:

(a) whether Government have any proposal to raise the limit of advance for the purchase of motor cars/scooters from 9 months pay to 12 months pay in the case of Central Government employees in view of rise in cost thereof; and

(b) if not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The advance admissible for the purchase of motor car is limited to 12 months' pay (15 months' pay in respect of employees drawing pay less than Rs. 1,000/- per mensem) or Rs. 12,000/-

or the anticipated cost of the car, whichever is the least. In the case of a scooter, the limit is Rs. 2,750/- or 9 months' pay or the anticipated price of the vehicle, whichever is the least. There is no proposal to raise these limits.

(b) The existing limits are considered adequate as the Government servants are expected to meet a small part of the cost of a new vehicle from their own resources.

रेडियो सेटों का चोरी छिपे ले जाया जाना

2823. श्री हुसम चन्द कछवाय :

श्री बड़े :

श्री श्रीकार लाल बेरवा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में में मऊ निर्वाचन क्षेत्र के एक कांग्रेसी विधायक की कार में से इन्दौर में पांच रेडियो सेट पकड़े गये थे, जैसा कि 2 सितम्बर, 1966 के 'बीर अर्जुन' में प्रकाशित हुआ है ;

(ख) क्या यह भी सच है कि ये रेडियो सेट बिना सीमा शुल्क दिये चोरी छिपे लाये जा रहे थे; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) मऊ के एक कांग्रेसी विधायक श्री आर० सी० जाल के पुत्र श्री बाबूभाई की कार से पांच रेडियो सेट पकड़े गये थे।

(ख) ये डमटियर पकड़े गये थे कि चुंगी (आवट्टःय) की चोरी की जा रही थी; केन्द्रीय उत्पादन शुल्क की चोरी का सवाल हममें नहीं आता है।

(ग) इन्दौर के नगर पालिका निगम के राजस्व अफसर द्वारा आवश्यक पूछताछ कर ली जाने के बाद, चुंगी और जमाने की

रकम अदा कर देने पर ये सेट छोड़ दिये गये। इन्दौर में जवाहर मार्ग के भी टी० ह्यूमन बास् सेट ने ये सेट खरीदे थे और उसी ने यह रकम अदा की।

#### Electronic Computers in L.I.C.

**2824. Shri Kolla Venkaiah:** Will the Minister of Finance be pleased to state:

(a) the number of electronic computers proposed to be put in use by the Life Insurance Corporation of India this year and in the next three years;

(b) the Offices where these Computers are proposed to be used; and

(c) the cost of the Computers and the foreign exchange involved therein?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). A computer has already been installed at Bombay. Another is proposed to be installed at Calcutta. At present, the L.I.C. has no proposal under consideration for any other computer apart from these two, and it is not possible to say whether any other computer will be installed during the next three or four years.

(c) The purchase price of the IBM computer installed at Bombay was Rs. 42 lakhs (excluding importation charges and sales tax). This amount has already been paid in India. For the ICT computer to be installed in the Calcutta office the present purchase agreement is for Rs. 40 lakhs, subject to the proviso that "the prices will be increased or decreased" if there is any change in the Standard ICT Scales "between the date of contract and delivery. The L.I.C. has not, however, accepted any liability to make payment in foreign exchange.

#### Maternity Child Welfare and Family Planning Centres

**2825. Shri Kolla Venkaiah:** Will the Minister of Health and Family Planning be pleased to state:

(a) the average population for different States by the end of Third Plan that one maternity and child welfare centre serves in the rural area;

(b) the number of Family Planning Centres in different States; and

(c) the steps taken to plan the personnel and man Family Planning Centres in the rural areas?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). Two statements are laid on the Table of the House. [Placed in Library. See No. LT-7477/66].

(c) The staff mentioned in the enclosed statement (Appendix 'C') has been sanctioned for the Rural Family Planning Organisation.

The State Governments reported some difficulty regarding the recruitment of doctors and extension educators.

There is a general shortage of doctors and therefore some of the posts of Assistant Surgeons Grade I are vacant. Steps are however, being taken to increase the mobility of available doctors by establishing mobile units at the district level. Stipends are also being provided by the Central Government to medical students so that after graduation the services of the stipendiaries will be available in the Family Planning Programme.

The qualifications for the post of Block Extension Educator have also been relaxed.

The Lady Health Visitors and A. N. Ms. are being trained to work in the programme.



**Dr. V.K.R.V. Rao's visit to U.K.**

**2826. Shri Dighe:**

**Shri Vishwa Nath Pandey:**

Will the Minister of Planning and Social Welfare be pleased to refer to the reply given to Unstarred Question No. 590 on the 28th July, 1966 and state:

(a) whether Dr. V.K.R.V. Rao, Member, Planning Commission has since submitted his report on the technical education and practical experience in Industry after returning from U.K.;

(b) if so, the main features thereof; and

(c) the reaction of Government thereto?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** (a) The report has not yet been submitted as it is under preparation.

(b) and (c). Do not arise.

**Mosquitoes and Insects found in a D.M.S. Milk Bottle**

**2827. Shri D. C. Sharma:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that mosquitoes and insects were found in a milk bottle supplied by the Delhi Milk Scheme at Srinivaspuri, New Delhi during the last month;

(b) whether any investigations have been made into the matters; and

(c) if so, with what results?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). Yes.

(c) The bottle of milk was carefully examined in the Quality Control Laboratory of the Scheme and was found to contain pupae of insects. It appears that when the empty milk bottle was returned to a milk depot of the Scheme, the bottle was not washed by the customer concerned. Such left over milk attracts flies

which transfer eggs of various insects to these bottles. In case the bottles are not immediately returned to the Dairy, milk in these is likely to get dried, while the eggs in the meantime reach a further stage of growth. The Scheme has an automatic washing machine with elaborate arrangements for thorough washing of the bottles. Milk bottles with dried milk, however, may not satisfactorily be handled by these washing machines in all cases, and the normal practice is for these bottles to be attended to separately and given a manual washing. Unfortunately, in the case in question the bottle seems to have escaped notice and manual washing, and was filled with milk in the normal course after washing in the bottle washer.

Instructions have been issued to ensure greater care to see that soiled bottles are washed manually before putting them into the washing machine.

The Depot Managers have also been instructed not to accept any un washed bottles on return.

**Raids by Income-Tax Officers in U.P.**

**2828. Shri Dighe:**

**Shri Vishwa Nath Pandey:**

**Shri Uttiya:**

**Shri Kishen Pattanayak:**

**Shri Madhu Limaye:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1282 on the 4th August, 1966 regarding Raids by the Income-tax Officers in Uttar Pradesh and state:

(a) whether the investigations have since been completed;

(b) if so, the result thereof; and

(c) if not, the reasons for the delay?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The investigations are still in progress.

(b) Does not arise.

(c) The delay is due to the fact that the investigations involve verification of voluminous books relating to several branches. Every effort is being made to complete the investigations as early as possible.

#### Reclamation of Dry Lands in Madras

2829. **Shri M. Malaichami:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that one of the Members of the Planning Commission had discussion with the Chief Minister of Madras State at Madras regarding the possibilities of reclaiming dry lands in Madras State recently; and

(b) if so, the nature of discussion and with what results?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** (a) and (b). No Member of the Planning Commission had any discussions with the Chief Minister of Madras on the subject of reclaiming dry lands in Madras. Member, in charge of Agriculture however, apprised himself of the problem of drought areas in the State in the context of the Tirupathi Conference of the Chief Ministers of Madras, Mysore, Andhra Pradesh and Maharashtra.

#### Central Advisory Committee on Land Reforms

2830. **Shri Kolla Venkalah:**  
**Shri M. N. Swamy:**

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether Government have reconstituted the Central Advisory Committee on Land Reforms; and

(b) if so, its composition and functions?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** (a) Yes.

(b) There were two advisory committees, one for reviewing the progress of land reforms periodically, suggesting further steps in this field and advising on such specific issues as might be referred to it from time to time and another for advising on problems and programmes concerning settlement of landless workers on land and taking a comprehensive view of problems of agricultural labour and of the measures needed in their interest. As the two subjects are closely related, the two committees have been reorganised into one.

The composition of the reorganised committee is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-7478/66].

#### Paper Factories

2831. **Shri Daljit Singh:** Will the Minister of Planning and Social Welfare be pleased to refer to the reply given to Unstarred Question No. 1301 on the 4th August, 1966 and state:

(a) whether the United Nations Pulp and Paper Expert has submitted his report regarding setting up of paper factories in the country;

(b) if so, Government's reaction thereto; and

(c) where the paper factories are likely to be located?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** (a) The U.N. Pulp and Paper Expert has recently submitted his report to the U.N. authorities. The report has not so far been released by them.

(b) and (c). Do not arise.

#### Fourth Five Year Plan

2832. **Shri K. C. Pant:** Will the Minister of Planning and Social Welfare be pleased to state the time by which the Fourth Five Year Plan will be finalised?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** The Planning Commission expects to finalise the draft of the Final Report by the middle of January, 1967.

**Aid to Orissa**

**2833. Shri Ramachandra Mallick:**  
**Shri Sudhansu Das:**

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) the total amount required by Government of Orissa during the Fourth Plan period;

(b) the details thereof, and

(c) the total amount of aid and Central assistance proposed to be given to the Government of Orissa during the Fourth Plan period?

**The Minister of Planning and Social Welfare (Shri Asoka Mehta):** (a) to (c). Against Rs. 305.8 crores indicated in the Draft Fourth Five Year Plan of Orissa, an amount of Rs. 300 crores has been agreed to, after discussions. Central Assistance for the Fourth Plan of Orissa is tentatively proposed at Rs. 150 crores. A statement indicating the details of Outlays, is placed on the Table of the House. [Placed in Library. See No. LT-7488/66].

**Flood Control in Assam**

**2834. Shri P. C. Borooah:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government have considered the request of the Assam Government for meeting the gap of Rs. 318 lakhs for flood control in the annual plan for this year; and

(b) if so, the decision taken in the matter?

**The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao):** (a) and (b). As against the Plan provision of Rs. 200 lakhs for 1966-67, the Assam Government have now intimated their requirements as Rs. 402 lakhs for their continuing

flood control schemes. The request for additional allocation of funds is under consideration.

**Fertility Control**

**2835. Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that investigation on fertility control with chemical agents or immunological methods have been undertaken by the Central Family Planning Institute recently; and

(b) if so, the results thereof?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) No.

(b) Does not arise.

**Mechanised Boat carrying smuggled Textiles at Kankasantural in Ceylon**

**2836. Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that a mechanised boat carrying 17 bundles of textiles worth about Rs. 2,50,000 suspected to have been smuggled into Ceylon from India was seized by the Police at Kankasantural in North Ceylon on the 28th October, 1966; and

(b) if so, the action taken by Government in the matter?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) It is reported that on 28th October, 1966 the police officers in Ceylon seized a mechanised boat owned by a Ceylonese national at Valvettiturai in Ceylon and recovered 17 bales of goods including textiles.

(b) The concerned customs authorities have been asked to enquire if the seized goods were smuggled out of India.

**Equipment for Ramgundam Thermal Plant**

2837. **Shri M. E. Krishna;**  
**Shri Ramapathi Rao:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the equipment intended for Ramgundam Thermal Plant impounded by Pakistan has since been released by them; and

(b) if so, whether this equipment will be utilised at Ramgundam or shifted to some other place?

**The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao):** (a) Yes.

(b) The equipment has been utilised at Ramgundam Thermal Station.

**Pilot Project for Child Welfare**

2838. **Shri Rama Chandra Mallick;**  
**Shri Sudhansu Das:**

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether it is a fact that, the Netherlands Government has set up a Dutch Foundation of Child Welfare in India to launch an integrated pilot project for Child Welfare; and

(b) if so, the details thereof?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):** (a) No.

(b) Does not arise.

**International Village for Children at Badarpur**

2839. **Shri Rama Chandra Mallick;**  
**Shri Sudhansu Das:**

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether it is a fact that the Indian Council for Child Welfare has received the first instalment of \$120,000 from the SOS International Kinderoff of Austria towards the setting up of the International Village for Children in Badarpur; and

(b) if so, the details thereof?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):** (a) No.

(b) Does not arise.

**New Five Paise Coins**

2840. **Shri Vishwa Nath Pandey:**  
Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government propose to introduce new Five Paise coins in light alloy; and

(b) if so, when and the reasons therefor?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir. The new Five Paise coin will be in aluminium-magnesium alloy.

(b) It is proposed to issue the new coin from 1967. The main consideration for issuing this new coin in aluminium-magnesium alloy is to save foreign exchange and obtain economies by avoiding the use of copper and nickel, which constitute the alloy in the Five Paise coin at present in circulation.

**Educational Facilities to Tribal People**

2841. **Shri H. C. Soy:** Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether it is a fact that the tribal people in the majority of Tribal Development Blocks do not have a minimum of educational development, even after the Third Five Year Plans and there is serious paucity of educated tribal personnel even for supervisory and junior field staff in Tribal Development blocks;

(b) whether it is a fact that in Bihar specially, there is an increasing demand for more schools including High Schools and Technical Schools in the interior forest and rural areas;

(c) whether it is also a fact that according to the present instructions and regulations of the Department, large funds usually surrendered for

non-expenditure on other heads like co-operation and communications are not permitted to be spent on educational needs of the tribal people; and

(d) if so, whether Government propose to allocate 50 per cent on education and 50 per cent on agriculture out of the total Tribal Developments block allocation during the Fourth Plan period?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):** (a) Yes.

(b) Yes.

(c) No.

(d) The question does not arise.

**चीन और पाकिस्तान को फँजाबाद से भारतीय सामान का चोरी छिपे ले जाया जाना**

2842. श्री शिंदरे :

श्री हुसैन चन्द कछवाय :

श्री गुलशन :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फँजाबाद से अनाज, टीन की चादरें तथा अन्य वस्तुएं चोरी छिपे चीन और पाकिस्तान ले जाई जाती हैं ;

(ख) क्या पुलिस के पास भी इस बारे में कोई शिकायतें आई हैं ;

(ग) यदि हाँ, तो जनवरी 1966 से लेकर अक्टूबर, 1966 तक क्या कार्यवाही की गई तथा कितने व्यक्तियों के विरुद्ध कार्यवाही की गई है ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

**वित्त मंत्री (श्री जवाहर चोपरी) :**  
(क) फँजाबाद से चीन तथा पाकिस्तान में चोरी छिपे माल ले जाने का कोई मामला सरकार की जानकारी में नहीं है ।

(ख) इस सम्बन्ध में पुलिस के पास दर्ज कराई गई किसी भी शिकायत का सरकार को पता नहीं है ।

(ग) और (घ). सवाल नहीं उठते हैं ।

**Reservation of Officers in C.W.P.C.**

**2843. Shrimati Renu Chakravartty:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that many officers in the Central Water and Power Commission are being reverted on account of economy drive;

(b) whether a list of thirteen extra Assistant Directors was published ordering their reversion;

(c) the reasons for quashing this list and extending it with the addition of certain new names;

(d) whether it is also a fact that a number of deputationists from various States are being retained for years even after the expiry of their deputation period;

(e) whether the deputationists cost much more than the Officers of the C.W.P.C.; and

(f) if so, the total savings effected by their reversions?

**The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao):** (a) to (c). Yes. Initially thirteen and later two more temporary posts of Extra Assistant Directors in the Central Water and Power Commission (Water Wing) were discontinued from 1st October, 1966 on grounds of economy. Fifteen officers, who had been promoted against the above posts as an *ad hoc* arrangement, were consequently reverted.

(d) There are no deputationists in the grade of Extra Assistant Director in the Central Water and Power Commission.

(e) Certain percentage of Class I engineering posts in the grades of Assistant Director, Deputy Director, Director and Chief Engineer in the Central Water and Power Commission is filled by obtaining the services of officers of various States Governments|State Electricity Boards, on deputation, for specified periods, in accordance with the Service Rules. In order to attract suitable officers from State Governments|State Electricity Boards for service under the Central Water and Power Commission, the deputationists are allowed certain additional emoluments as admissible under the rules.

(f) Does not arise in view of (d) and (e) above.

#### State Bank of India Supervisory Staff

**2844. Shrimati Renu Chakravarty:** Will the Minister of Finance be pleased to state:

(a) whether the State Bank of India supervisory staff get no casual leave;

(b) how much earned leave they get;

(c) whether they are forced to work on Sundays and holidays without compensation;

(d) whether their dearness allowance has remained stagnant for the last 15 years;

(e) whether the rate of bonus paid to them is at lower rate as compared to other staff; and

(f) whether Government propose to settle these matters through bi-partite discussions with the Supervisory Staff Association?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The Bank's Service Rules do not provide for any casual leave, but leave at short notice is given, whenever feasible.

(b) One day for every eleven days of duty.

(c) Occasionally they may have to work on Sundays or other holidays to deal with urgent work but on such occasions they are granted compensatory holidays in the following week.

(d) Though the rate of dearness allowance expressed as a percentage of pay (30%) has remained stationary since April, 1951 the actual amount paid has increased from time to time with every upward revision of the scales of pay. The last such revision took place in August, 1965.

(e) Under the provisions of the Payment of Bonus Act, 1965, the supervisory staff are also being paid bonus at the prescribed rates, though they were not being paid such bonus immediately before the coming into force of the Act. The workmen staff are, however, paid an additional ad-hoc bonus whenever the amount of bonus, as determined under the provisions of the Act, falls short of two months' substantive pay in order to maintain the rate at which bonus was being paid to them prior to the coming into force of the Act.

(f) Bi-partite talks are already taking place between the management and the representatives of the supervisory staff in regard to the latter's demands. Government do not consider it necessary to intervene in the matter.

#### Employee's Union

**2845. Shri Balmiki:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the Lady Hardinge Medical College and Hospital Employees' Union, New Delhi had given a notice for strike in the last month;

(b) if so, the reasons therefor;

(c) whether it is also a fact that settlement on a breach between the Union and the administration of Lady

Hardinge Hospital was arrived at on the 31st May, 1961; and

(d) if so, how far the spirit of that settlement was carried out and what is the present position in this regard?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes; but later they withdrew the notice.

(b) The reasons for serving the Notice was alleged failure on the part of the Management to meet the demands of the Union.

(c) Yes.

(d) So far as the Government are aware, there has been no failure on the part of the Management in the implementation of the settlement arrived at between the Union and the Management. It was, *inter alia*, decided that an Officer would review the cases of dismissed/discharged employees. Accordingly, a review was conducted by the Commissioner of Departmental Enquiries in the Ministry of Home Affairs. The Reviewing Officer's report went against the Union. Subsequently, the Chief Labour Commissioner, Delhi referred the dispute to the Labour Tribunal for adjudication. The Tribunal gave its award in 1964. The Tribunal, *inter alia*, upheld the findings of the Reviewing Officer so far as dismissal/discharge of the employees was concerned. However the Tribunal found fault with the procedure followed by the Reviewing Officer. The award of the Tribunal has been fully implemented by the Management.

Necessary steps have already been taken to carry out a fresh review removing the procedural defect pointed out by the Tribunal.

#### **Appraisers and Examiners of Customs Department**

2846. **Shri Shree Narayan Das:** Will the Minister of Finance be pleased to state:

(a) whether the pay and status of Principal Appraisers, Appraisers and Examiners of the Customs Department have been upgraded in the light of the recommendations of Customs Reorganisation Committee, the Second Pay Commission and the Santhanam Committee;

(b) if not, the reasons therefor; and

(c) whether the Customs Reorganisation Committee had suggested that there should be parity between the above mentioned cadres and Assistant Collector (Central Excise Class II and Deputy Superintendent Central Excise, non-gazetted);

(d) if so, the reasons for discrimination between the pay and status of these cadres of the Central Excise and those of cadres referred to in part (a) of the question; and

(e) the steps being taken in the matter?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). The Customs Reorganisation Committee recommended upgradation of the posts of Principal Appraisers, Class II to Class I. The matter is under consideration.

The Second Pay Commission did not make any recommendation about the status and rank in respect of any of the posts in the Appraising Department of the Custom Houses. Their recommendations about revision of scales of pay of various posts in the Appraising Department have already been implemented.

The Santhanam Committee made a general recommendation for higher status, rank and better pay to the Appraisers. This is still under consideration.

None of these Committees has made any recommendations regarding the status and rank of the Examiners.

(c) to (e). The Customs Reorganisation Committee did not make any recommendation about maintenance.